BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR ... APPLICANT

VERUS

UNION OF INDIA & ORS. ... RESPONDENTS

I N D E X

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Filed By:

Pulkit

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New Delhi
Dated: 07.04.2025

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REPLY BY AND ON BEHALF OF RESPONDENT NO. 19 – M/S SHRI RATHI STEEL LIMITED

MOST RESPECTFULLY SHOWETH:

At the outset, the allegations and averments made in the present Original Application against the answering Respondent No. 19 i.e. M/s Shri Rathi Steel Limited unless otherwise specifically traversed and admitted herein, are strictly denied and refuted.

Without prejudice to the rights and contentions stated herein as well as in para-wise reply, the answering Respondent crave leave of this Hon'ble Tribunal to refer and rely upon the following preliminary submissions, which are being taken herein in alternative and without prejudice to each other.

PRELIMINARY SUBMISSIONS:

1. That it is submitted that the present application is not maintainable either in law or in facts against the answering Respondent. It is further submitted that no specific averment / allegations have been alleged / pleaded against the answering Respondent, nor any material documentary proof has been placed on record against the answering Respondent.

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In the absence of any specific and material averment or documentary proof, no cause of action arises against the answering Respondent and therefore, the present application is liable to be dismissed at its threshold qua the answering Respondent No. 19.

2. That the Applicant has no concreate proof of involvement of the answering Respondent in any environmental pollution and degradation activity and the answering Respondent has been wrongly arrayed in the present matter and the Applicant may be put to strict proof thereof to prove the involvement of the answering Respondent in alleged environment pollution activity.

3. That the Applicant has wrongly arrayed the answering Respondent as a party in the present application. It is stated that the Applicant has arrayed a total of 49 Respondents in his application, some of which may be involved in such business activity that may require chemical usage, and they may discharge / dump toxic or chemical waste / effluents thereby causing the environment pollution. But the Applicant clearly failed to appreciate the fact that the nature of business of the answering Respondent does not involve usage of any sort of chemical and therefore, the question of discharging / dumping any toxic, chemical, untreated waste does not arise qua the answering Respondent.

4. That admittedly, the Applicant merely presumed that since the answering Respondent carry out the industrial activity of steel work therefore, they handle and store hazardous substance, which is far from the reality and based merely on

his presumption without any corroborating documentary evidence.

5. That it is submitted that at the time of the filing of the present application, the answering Respondent was involved in the business of production of Iron and Steel i.e. TMT BAR and the production of Iron and Steel has already been stopped in the answering Respondent's premises with effect from 24.11.2024 and the Company is now manufacturing GFRP products only. This information has already been shared with the Uttar Pradesh Pollution Control Board on 08.01.2025.

BRIEF FACTS:

1. That the Respondent No. 19 Shri Rathi Steel Limited is a public company incorporated under the provisions of Indian Companies Act, 1956 and is situated at Plot No. E & C-133 to 152, Phase-III, UPSIDC Industrial Area, Masuri Gulawati Road, Hapur-201015 (U.P.). True copy of Certificate of Incorporation of the answering Respondent Company - Shri Rathi Steel Limited is annexed herewith and marked as **Annexure R-19/1**.

2. The present reply is being filed by Mr. Shiv Kumar, the Authorised Representative of the answering Respondent company who has been duly authorised by the answering Respondent company by way of a Board Resolution dated 23.12.2024 passed in his favour to sign, verify, file any pleading, application for and on behalf of the answering Respondent company. True copy of the Board Resolution dated 23.12.2024 in favour of Mr. Shiv Kumar is annexed herewith and marked as **Annexure R-19/2**.

3. That the answering Respondent is a law-abiding entity and believes in the importance of a pollution free environment and makes every endeavor to not to pollute the environment and to safeguard and protect the environment from any kind of pollution be it water, air and any other kind.

4. That it is stated that at the time of filing of the present application, the answering Respondent company was involved in the business of production of Iron and Steel i.e. TMT BAR and in the production of said TMT Bar, M S Ingot and M S Billet are used as raw material which is heated in Re-heating Furnace through LSHS Fuel and Iron and Steel i.e. TMT BAR is produced through rolling mill.

5. That it is stated that in the process of production of TMT Bar, no kind of any chemical is used and therefore, the question of discharging / dumping untreated, toxic and poisonous effluents / industrial waste /hazardous waste, either in open or in lake does not arises at all qua the answering Respondent.

6. That it is stated that cooling towers were also installed in the premises of the answering Respondent to maintain the temperature of the rolling mill which were used for cooling of the rolls and the finished steel bars. It is further stated that storage tanks were also built in the premises of the answering Respondent company to store water, whose total capacity was more than 10 lakh liters. However, it is pertinent to mention that with the stoppage of manufacturing of TMT Bars by the answering Respondent from 24.11.2024, the said cooling towers have been dismantled.

7. That it is stated that during the production of TMT Bar, water from the storage tank installed with the cooling tower goes to the rolling mill through a pipeline and after cooling the finished goods materials, the water returns to the storage tank and the water collected in the storage tank is cooled through a pump in the cooling tower and the stored cooled water is reused in the production work. It is stated that no kind of chemical is used in this process and neither does the water go out of the premises of the answering Respondent. This entire process is called "Closed Loop Water Circulation System" which continuously circulates water within a contained environment. The water is cooled and recirculated and reused, rather than being wasted. A flow chart explaining the entire production process and water network system of the answering Respondent Company is attached herewith and marked as **Annexure R-19/3**.

8. That it is stated that the answering Respondent being aware/vigilant of the importance of healthy environment, has also got installed a Rain Water Harvesting System in the Company premises having capacity of about 300 KL with the help of 2 Nos. of Storage Tanks, in which rain water is collected through pipeline and this water is used for gardening and for removing dust in the premises etc.

9. That it is stated that Septic Tank and Soak Pits System has also been set up in the answering Respondent Company' premises, which is connected to Toilet, Kitchen etc. through pipe line for the uses of worker and management employed in the Company premises. The water collected in Septic Tank & Soaks Pit gets absorbed inside the ground.

10. That it is stated that no chemicals of any kind are used in the production work of the Company and installation of Effluent Treatment Plant become necessary only when chemicals are used in the production work.

11. That it is stated that the answering Respondent Company has obtained a No-Objection Certificate (valid from 07.02.2020 till 06.02.2025) from the Ground Water Department of Government of Uttar Pradesh and only in accordance with the guidelines enumerated in the said No-Objection Certificate, the water is used in the Company premises. True copy of the No-Objection Certificate issued from the Ground Water Department of Government of Uttar Pradesh in favour of the answering Respondent is attached herewith and marked as **Annexure R-19/4**.

12. That it is stated that the answering Respondent Company has also got issued a Consolidated Consent to Operate and Authorization (CCA) from Uttar Pradesh Pollution Control Board under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 from 08.10.2022 to 31.07.2027 and the answering Respondent Company is following the conditions prescribed in the aforesaid CCA and is regularly complying with CCA from time to time. True copy of the Consolidated Consent to Operate and Authorization dated 13.10.2022 is annexed herewith and marked as **Annexure R-19/5**.

13. That it is stated that as per the above mentioned CCA, the answering Respondent Company discharge 'Domestic' kind of effluent only and for its treatment, only Septic Tank is

required to be installed which is already installed in the premises of the answering Respondent. It is pertinent to mention that the company discharge a quantity of only 7.5 KLD and a sufficient septic tank and soak pit system has been provided for its treatment.

14. That it is stated that from time to time, the answering Respondent got tested the water samples from company's premises in the government approved laboratory and the results are always in accordance with the standard parameters as set by various departments. The answering Respondent company got the water tested lastly in the month of November 2022. True copy of the ground water test report dated 14.11.2022 is annexed herewith and marked as **Annexure R-19/6**.

15. That it is stated that the answering Respondent has always complied with all the environment related rules and regulations and in furtherance of the same and in compliance of the Consolidated Consent to Operate and Authorization dated 13.10.2022, the answering Respondent from time to time submitted compliance report of consent under Water as well as Air acts. True copies of Compliance report dated 24.12.2022 and 20.04.2023 submitted by the answering Respondent to Uttar Pradesh Pollution Control Board is annexed herewith and marked as **Annexure R-19/7 (Colly)**.

16. That it is stated that in the production/manufacturing of TMT Bars, no chemicals are either used ever or discharged from the answering Respondent Company and the Company is complying with all the standard parameters set out by various

departments. It is further submitted that in compliance of all the relevant guidelines, the Company has submitted its water audit report to the concerned department and all times, have taken the necessary steps to adhere to the guidelines issued by concerned departments. True copy of Submission of Water Audit Report to the Nodal Officer of Ground Water Department, UP is annexed herewith and marked as **Annexure R-19/8**.

17. That it is pertinent to mention that the production of Iron and Steel has been stopped in the answering Respondent company's premises from 24.11.2024 and the Company is now manufacturing GFRP products only. This information has already been shared with Uttar Pradesh Pollution Control Board on 08.01.2025. True copy of letter dated 08.01.2025 issued by the answering Respondent Company - Shree Rathi Steel Ltd. to the office of UP Pollution Control Board is annexed herewith and marked as **Annexure R-19/9**.

18. That it is worthwhile to mention that Uttar Pradesh State Industrial Development Authority (UPSIDA) has issued a letter bearing no. 7393/SIDA dated 09.01.2025 to the answering Respondent thereby directing the answering Respondent to treat the waste water of the company through Effluent Treatment Plant (ETP) and use/dispose it off and also ensure proper disposal of the solid waste of the unit. It is stated that the answering Respondent has submitted its reply dated 07.02.2025 to the Regional Manager of Uttar Pradesh State Industrial Development Authority thereby explaining the process of production of TMT Bar at the answering Respondent's premises. True copy of letter bearing no.

7393/SIDA dated 09.01.2025 issued by the UPSIDA to the answering Respondent and the reply dated 07.02.2025 submitted by the answering Respondent to Regional Manager, UPSIDA are annexed herewith and marked as **Annexure R-19/10** and **Annexure R-19/11** respectively.

PARA WISE REPLY:

1-2. That the contents of para 1 and 2 of the application merits no reply on behalf of the answering Respondent.

3(a-e). That the contents of para 3 (a-e) of the application is wrong and denied in its entirety being devoid of merits and based on assumptions qua the answering Respondent No. 19. However, it is submitted that the answering Respondent is not involved in any such activity that may cause harm to the environment and may cause multiple serious health issues / ailments. It is submitted that the answering Respondent company is involved in the business of production of Iron and Steel i.e. TMT BAR and in the process of production of TMT Bar, no kind of chemical is being used and therefore, no toxic, untreated, hazardous waste or waste water discharged from the premises of the answering Respondent. Rest of the contents of para under reply is denied and the contents of foregoing paras is reiterated herein.

4-21. That the contents of para 4 to 21 of the application merits no reply on behalf of the answering Respondent being matter of record and not pertaining to the answering Respondent.

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22-30. That the contents of para 22 to 30 of the application concerning the answering Respondent No. 19 is wrong, false and denied being devoid of merits against the answering Respondent No. 19. However, it is submitted that no specific allegation or averments have been pleaded against the answering Respondent No. 19. It is submitted that the Applicant has not placed on record any documentary / evidentiary proof against the answering Respondent of committing any sort of pollution. The Applicant herein has merely presumed that since the answering Respondent is also involved in the industrial activity of steel works therefore, given the nature of industrial activity the answering Respondent handle and store hazardous substances. It is further submitted that the answering Respondent company is involved in the business of production of Iron and Steel i.e. TMT BAR and in the process of production of TMT Bar, no kind of chemical is being used and therefore, no toxic, untreated, hazardous waste or waste water discharged from the premises of the answering Respondent. Rest of the contents of para under reply is denied and the contents of foregoing paras is reiterated herein.

31-50. That the contents of para 30 to 50 of the application concerning the answering Respondent No. 19 are denied in toto being wrong, false and based on assumptions. It is submitted that the answering Respondent is not involved in any activity that may damage to environment in general and further may cause air, water or any other pollution that may degrade and pollute the environment. It is further submitted that the answering Respondent is also not

involved in illegal abstraction of ground water. It is submitted that the answering Respondent has obtained a No-objection certification for sinking of existing well for industrial user of ground water. Rest of the contents of para under reply is denied and the contents of foregoing paras is reiterated herein.

50 (A-T). That the contents of the grounds taken by the Applicant in para 50-A to 50-T merits no reply on behalf of the answering Respondent being wrong, false, devoid of merits and based on assumptions. However, it is submitted that the answering Respondent is not indulged in any activity that may damage to environment in general and further may cause air, water or any other pollution that may degrade and pollute the environment. It is further submitted that the answering Respondent is also not involved in illegal abstraction of ground water. It is submitted that the answering Respondent has obtained a No-objection certification for sinking of existing well for industrial user of ground water. Rest of the contents of para under reply is denied and the contents of foregoing paras is reiterated herein.

52-54. That the contents of para 52 to 54 of the Application are wrong and denied. It is submitted that the answering Respondent has filed a false and frivolous application qua the answering Respondent no. 19 without having any iota of truth in it.

PRAYER CLAUSE

The contents of prayer clause of the application concerning the answering Respondent No. 19 are wrong, false and denied and disputed and the Applicant is put to strict proof thereof.

It is therefore, most humbly prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the Original Application No. 1155 of 2024 qua the answering Respondent No. 19 for misusing the process of law with an exemplary cost.

Respondent No. 19
(through its Authorized Representative)

Through

Pulkit Srivastava & Sumit Gaur
BBS LEGAL
Advocates and Consultants
Counsel for the Respondent No. 19
Office: C-614, 6th Floor, Tower-C,
"NOIDA ONE" Corporate Towers,
Sector-62, NOIDA – 201309
(Email: pulkit@bbslegal.in)
(M. 9999989029)

New Delhi
Dated: 07.04.2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR ... APPLICANT

VERUS

UNION OF INDIA & ORS. ... RESPONDENTS

AFFIDAVIT

I, Shiv Kumar, Aged about 40 years, working as Manager in the Respondent No. 19 Company - Shri Rathi Steels Limited having its office Plot No. E & C – 133 to 152, Phase -III, UPSIDC industrial Area, Masrie - Gulawati Road, Hapur, Uttar Pradesh – 201015 do hereby solemnly affirm and declare as under:

1. I say that I am authorized representative of the above mentioned Respondent No. 19 - M/s Shri Rathi Steel Limited and well versed with the facts and circumstances of the present case and competent to depose the same.
2. I say that the accompanying reply has been drafted under my instructions and at my instance by my counsel. The facts stated therein are true and correct and may be read as part and parcel of this affidavit, being not repeated herein for the sake of brevity.

DEPONENT

VERIFICATION:

Verified at _____ on this 07th day of April, 2025 that the contents of the above affidavit are true and correct and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

ATTESTED
K.P. YADAV
NOTARY PUBLIC
21 APR 2025

Annexure R-19/1.
14

सत्यमेव जयते

Company No. 55-46954

FRESH CERTIFICATE OF INCORPORATION
CONSEQUENT UPON CHANGE OF NAME

In the Office of the Registrar of Companies, N.C.T. of Delhi & Haryana
[Under the Companies Act, 1956 (1of 1956)]

IN THE MATTER OF M/s. STATIC HOLDING LIMITED.

I hereby certify that.....STATIC HOLDING LIMITED.

which was originally incorporated on.....FIRST JANUARY of One Thousand Nine Hundred and Ninety Two.....under the Companies Act, 1956 (Act 1 of 1956) under the name STATIC HOLDING PRIVATE LIMITED.

having duly passed the necessary resolution in terms of section 21 of the Companies Act, 1956 and the approval of the Central Government signified in writing having been accorded thereto under Section 21 read with Government of India, Department of Company Affairs, Notification No. G.S.R. 507 (E) dated 24-06-1985 by Registrar of Companies, N.C.T. of Delhi & Haryana, New Delhi Vide letter No. ROC/21/55-46954/44 dated 09/01/2002 the name of the said Company is this day changed to

SHRI RATHI STEEL LIMITED

and this Certificate is issued pursuant to Section 23(1) of the said Act.

Given under my hand at NEW DELHI this.....Tenth January of.....Two Thousand and Two.

कम्पनी रजिस्ट्रार Registrar of Companies NCT of Delhi & Haryana रा.रा.क्षेत्र दिल्ली एवं हरियाणा

Sd/-
(T. P. SHAMI)
Dy. Registrar of Companies
N.C.T. OF DELHI & HARYANA

SHRI RATHI STEEL LTD.

DIRECTOR

EUROTHERM by Rathi
Experts ki muhar

Annexure R-19/2.

7STAR
Har zaroorat ka right fit!

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CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF M/S. SHRI RATHI STEEL LIMITED HELD ON MONDAY, THE 23rd DAY OF DECEMBER, 2024 AT 11:00 A.M. AT THE CORPORATE OFFICE OF THE COMPANY SITUATED AT A-29, SECTOR-65, NOIDA, UTTAR PRADESH-201301, INDIA.

ITEM NO. 4

TO AUTHORISE MR SHIV KUMAR SHARMA TO FILE SUBMISSIONS TO GOVERNMENT , ITS MINISTRIES , DEPARTMENTS AND AGENCIES FORMED BY IT

" RESOLVED THAT Mr Shiv Kumar Sharma is and be hereby authorized to file submissions, represent and make representations in response to various government agencies – state government, central government and organisations formed and incorporated by Parliament and /or government, on behalf of the Comapny in respect of notices / letters / show cause received by the company in respect of affairs of the Company."

This resolution shall remain effective and valid until specifically revoked and communicated to involved respective parties. The submissions and representations so made shall be binding on the Company. The authority of Mr Shiv Kumar Sharma is non exclusive and other authorized persons continue to remain authorized to make such submissions and representations.

Certified True Copy

For and on Behalf of Shri Rathi Steel Limited

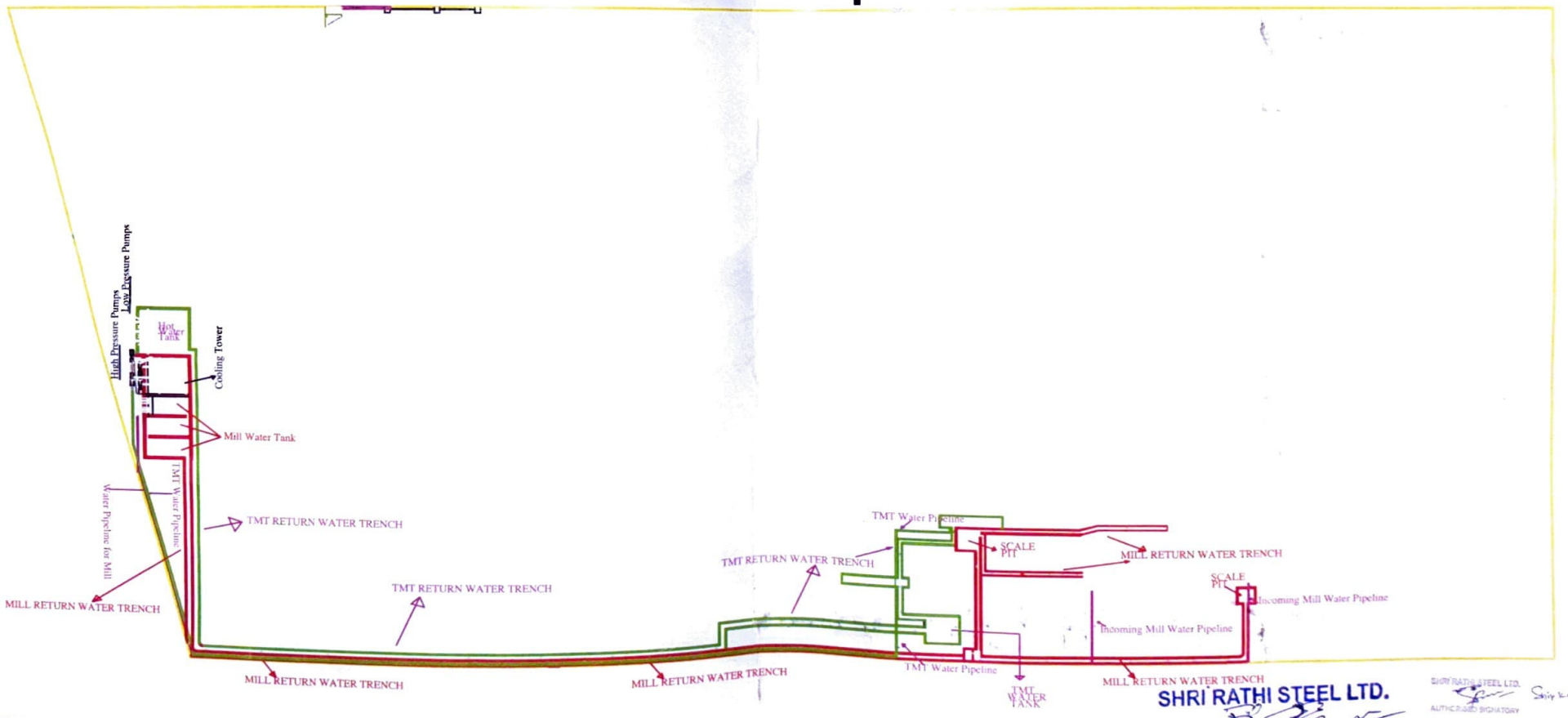
Anil Rathi

Anil Rathi
Director
DIN: 00072761
Address : 24, Sadhna Enclave, Malviya Nagar, South Delhi-110017, India.

Date: 10.04.2025
Place: Noida

Annexure R-19/3

Schematic Drawing of Closed Loop Water Re-circulation System at M/s. Shri Rathi Steel Limited, MG Road Industrial Area, Hapur



SHRI RATHI STEEL LTD.

AUTHORISED SIGNATORY

Annexure - R-14/4

18

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031849

VALID FROM 07/02/2020 TO 06/02/2025

Registration No.: 202107000346			
Name of the Owner	VERENDRA KUMAR TYAGI		
Address of the Applicant	PLOT No. - E and C 133-152, PHASE - III, UPSIDC INDUSTRIAL AREA, MASURI-GULAWATHI ROAD, PO. - UDAY RAMPUR NAGLA, DISTT. - HAPUR - 201015 UP	**Application Form Serial No.**	HPUR0921RIN0065
Date of Submission	13/07/2021	**Specimen Signature**	
Company Name	SHRI RATHI STEEL LIMITED	**Company Address**	E & C 133 to 152, Phase III, UPSIDC Industrial Are
Location Particulars			
District	Hapur	**Block**	DHAULANA
Plot No./Khasra No.	E & C 133 to 152, Phase III, UPSIDC	**Municipality/Corporation**	Yes
Ward No./Holding No.			Industrial Area Hapur
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/09/2002		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	36.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	20.00
Date of Energization (In Case of Electric Pump)		03/09/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	20.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:	108000	**Recharge Required**	270000.00

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Statutory Requirement of obtaining Permission to draw ground water
Against Case	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 270000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**17/02/2022**

Place:**Hapur**

This certificate is electronically generated and does not require digital signature

Annexure R-19/5

22

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167003/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 13/10/2022**

To,

M/s

SHRI RATHI STEEL LIMITED

Plot E and C, 133 -152,Phase III, UPSIDC Industrial Area, Masoori-Gulawathi Road, Post- Udalrampur Nagla, Distt- Hapur, Uttar Pradesh,HAPUR,

Application Id-18150119

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI RATHI STEEL LIMITED** located at **Plot E and C, 133 -152,Phase III, UPSIDC Industrial Area, Masoori-Gulawathi Road, Post- Udalrampur Nagla, Distt- Hapur, Uttar Pradesh,HAPUR,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI RATHI STEEL LIMITED **granted for the period from 08/10/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RE-ROLLING OF TMT STEEL BARS (H.S.D.BAR)	2000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	7.0 KLD	Septic Tank	UPSIDC DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 320 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	RE-HEATING FURNACE-02 Nos	PNG/LSHS	3	Particulate Matter	30 m above ground level
3	RE-HEATING FURNACE-01 Nos	PNG/LSHS	2	Particulate Matter	30 meter from GL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS
3	3	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) of Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA Digitally signed by UTSAV SHARMA Date: 2022.10.18 14:28:11 +05'30'

REGIONAL OFFICER, GHAZIABAD

Copy to:

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

Annexure R-19/6
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TC-7186

GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE, 8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD,GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. SHRI RATHI STEEL LTD. PLOT NO.-E & C, PHASE-III, UPSIDC, INDUSTRIAL AREA, MASURI GULAWATHI ROAD, DISTRICT- HAPUR (U.P.).
Sample Identification No.	:	DW-221109/02
Test Report No. & Date	:	GEL-2211/529, Date:14.11.2022
ULR Number	:	TC-718622000000915F
Sample Description	:	GROUND WATER
Sampling Method	:	GEL/SOP-01/W
Sample Collection Date	:	09.11.2022
Sample Collected by	:	GEL STAFF
Sampling Time	:	13:45 PM
Sample Site	:	BOREWELL
Date of Sample Receipt	:	09.11.2022
Sample Condition	:	SEALED
Analysis Duration	:	09.11.2022 To 14.11.2022

ANALYSIS RESULT

Organoleptic & Physical Parameters

S. No.	Parameter	Unit	Protocol	Result	Drinking Water Standards/Limit (IS: 10500:2012)	
					Acceptable Limit	Permissible Limit
1	Colour	HZN	IS:3025 Part 4	<5	5 (max.)	15 (max.)
2	Odour	---	IS:3025 Part 5	Agreeable	Agreeable	No relaxation
3	Taste	---	IS:3025 Part 7	Agreeable	Agreeable	Agreeable
4	pH	---	IS:3025 Part 11	7.53	6.5-8.5	No relaxation
5	Turbidity	NTU	IS:3025 Part 10	<1	1 (max.)	5(max.)
6	Total Dissolved Solids (TDS)	mg/L	IS:3025 Part 16	538	500 (max.)	2000 (max.)

General Parameters

S. No.	Parameter	Unit	Protocol	Result	Drinking Water Standards/Limit (IS:10500: 2012)	
					Acceptable Limit	Permissible Limit
7	Calcium	mg/L	IS 3025 Part 40	57.6	75 (max.)	200 (max.)
8	Chloride	mg/L	IS 3025 Part 32	76.2	250 (max.)	1000 (max.)
9	Fluoride (F)	mg/L	IS 3025 Part 60	0.15	1.0 (max.)	1.5 (max.)
10	Residual, Free Chlorine (RFC)	mg/L	IS 3025 Part 26	N.D.	0.2 (min.)	1.0 (min.)
11	Magnesium (Mg)	mg/L	IS 3025 Part 46	15.0	30 (max.)	100 (max.)
12	Sulphate (SO_4)	mg/L	IS 3025 Part 24	12.8	200 (max.)	400 (max.)
13	Total Hardness	mg/L	IS 3025 Part 21	206	200 (max.)	600 (max.)
14	Total Alkalinity	mg/L	IS 3025 Part 23	128.4	200 (max.)	600 (max.)
15	Nitrate (NO_3)	mg/L	IS:3025 Part 34	1.9	45 (max.)	No relaxation
16	Phenolic Compound (C_6H_5OH)	mg/L	IS 3025 Part 43	BDL	0.001 (max.)	0.002 (max.)
17	Anionic Detergent (MBAS)	mg/L	IS:3025 Part 68	BDL	0.2 (max.)	1.0 (max.)
18	Ammonia	mg/L	IS:3025 Part 34	BDL	0.2 (max.)	No Relaxation
19	Chloramines	mg/L	IS 3025 Part 26	BDL	4 (max.)	No Relaxation

N.D: Not Detected., BDL: Below Detection Limit.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

JOIN HANDS TO SAVE ENVIRONMENT

TC-7186

GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE, 8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

Test Report No. & Date: GEL-2211/529, Date: 14.11.2022
ULR Number: TC-718622000000915F

Residue in Water (Heavy Metal)

S. No.	Parameter	Unit	Protocol	Result	Drinking Water Standards/Limit (IS:10500:2012)	
					Acceptable Limit	Permissible Limit
1	Iron (Fe)	mg/L	IS 3025 Part 53	0.20	1.0 (max.)	No Relaxation
2	Copper (Cu)	mg/L	IS 3025 Part 42	BDL	0.05 (max.)	1.5 (max.)
3	Manganese (Mn)	mg/L	IS 3025 Part 59	BDL	0.1 (max.)	0.3 (max.)
4	Mercury (Hg)	mg/L	IS 3025 Part 48	BDL	0.001 (max.)	No relaxation
5	Cadmium (Cd)	mg/L	IS 3025 Part 41	BDL	0.003 (max.)	No Relaxation
6	Selenium (Se)	mg/L	IS 3025 Part 42	BDL	0.01 (max.)	No Relaxation
7	Total Arsenic(As)	mg/L	IS 3025 Part 37	BDL	0.01 (max.)	No relaxation
8	Lead (Pb)	mg/L	IS 3025 Part 47	BDL	0.01 (max.)	No relaxation
9	Zinc (Zn)	mg/L	IS 3025 Part 49	BDL	5.0 (max.)	15.0 (max.)
10	Aluminium (Al)	mg/L	IS 3025 Part 55	BDL	0.03 (max.)	0.2 (max.)
11	Barium(Ba)	mg/L	APHA	BDL	0.7 (max.)	No relaxation
12	Boron (B)	mg/L	IS 3025 Part 55	BDL	0.5 (max.)	1.0 (max.)
13	Silver (Ag)	mg/L	APHA	BDL	0.1 (max.)	No Relaxation
14	Molybdenum (Mo)	mg/L	APHA	BDL	0.07 (max.)	No relaxation
15	Nickel (Ni)	mg/L	IS 3025 Part 54	BDL	0.02 (max.)	No relaxation
16	Total Chromium (Cr)	mg/L	IS 3025 Part 52	BDL	0.05 (max.)	No relaxation

BDL: Below Detection Limit.

(Checked By)
INTEKHAB KHAN (Technical Manager)

ARVIND KUMAR
(Authorized Signatory)

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JOIN HANDS TO SAVE ENVIRONMENT

TC-7186

GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD,GHAZIABAD -201003 (U.P.)
MOBILE : +91-9810317145, +91-8826028116
E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

Test Report No. & Date: GEL-2211/529, Date: 14.11.2022
ULR Number: TC-718622000000915F

Bacteriological Parameters					
S. No.	Parameter	Unit	Protocol	Result	Limit
1	E. Coli	Per100ml	IS:15185	Absent	Not Detected in 100 ml sample
2	Total Coliform	Per100ml	IS:15185	Absent	Not Detected in 100 ml sample

(Checked By)
INTEKHAB KHAN (Technical Manager)

AKANSHA ANAND
(Authorized Signatory)

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Perishable samples will be destroyed after 15 days of sampling.
3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
4. Subject to Ghaziabad Jurisdiction.

END OF REPORT

1126 Annexure R-19/7 (Colly)

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24.12.22

To,
The Regional Officer
U.P. Pollution Control Board
Ghaziabad (U.P.)

Received 24/12/2022
REGIONAL OFFICE
U.P. Pollution Control Board
Ins-2 Sector-16, Vasundhara
Ghaziabad

Sub: Regarding compliance of consent under both water and air Act

Sir,

This is in reference to consent order issued no: 167003/UPPCB/Circle1(UPPCBHO)/CTO/Both/HAPUR/2022 dated 13.10.2022, kindly find enclosed point wise compliance as :–

S. No.	Particulars	Status
1	This CCA Shri Rathi Steel Limited granted for the period from 08.10.2022 to 31.07.2022 & valid for Manufacturing.	The unit will produce of TMT Steel Bars (H.S.D. BAR) as per installed capacity i.e. 20000 Mt/Month.
2	**Conditions under Water (Prevention and Control of Pollution) Act -1974-**	
	(i) The daily quantity of effluent discharge (KLD).	The domestic waste water is being used in septic tank & soaks pit system. The quantity of domestic waste water will not be more than 7.5 KLD. No water is being discharged.
	(ii) Trade Effluent Treatment and Disposal- the Applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.	Not Applicable
	(iii) The treated effluent shall be recycled to	Not Applicable

For Shri Rathi Steel Ltd.

Authorised Signatory

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
Works: Plot E & C- 133 to 152, Phase III, Masuri Gulawati Road UPSIDC Industrial Area, P.O. Udayrampur Nagla, Distt. Hapur- 201015
T: +91-9821199351,52
GSTIN: 09AAACS4554L1Z0 | CIN: U65993DL1992PLC046954
E: career@shrirathigroup.com | www.shrirathigroup.com

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	the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed und Environment (Protection) Rules,1986 and applicable to the unit from time to time.	
	(iv) Sewage Treatment and Disposal- the Applicant shall provide comprehensive STP as required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.	The Domestic waste water quantity is very less i.e. 7.5 KLD a sufficient septic tank and soak pit system has been provided to handle the same. Presently STP is not applicable.
	(v) The Treatment sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the standards.	It will be installed as & when it becomes applicable.
3	**Condition under air (Prevention and Control of Pollution) Act –1981 as amended.**	
	(i) The Applicant shall use fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the standards.	The unit are using LSHS as fuel, Flue gases pass through a cyclone system, where heavy particulate matter, if any, are removed by centrifugal system, passed through wet scrubber and then to the stack which has a height of 30 mtr.
	(ii) The unit will not use any type of restricted Fuel.	Agreed
	(iii) Noise from the D G Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as	Agreed

for Shri Rathi Steel Ltd.

Authorised Signatory

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644
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	prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows- Day time- From 6.00 AM to 10.00 P.M., Night time- From 10.00 P.M. to 6.00 A. M.	
4	**Essential documents to be submitted by the Industry/unit as applicable-** **(i)** Environment Statement in Form-V of Environment (Protection) Rule, 1986. **(ii)** Quarterly compliance report of the CCA. Photographs of ETP/APCs/ Waste Storage Area.	Environment Statement will be submitted timely. The unit regularly complying the conditions of CTO (CCA) issued.
5	Competent Authority reserves the right to change/ modify/add any time any condition of this CCA.	Agreed
6	Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rule, 2016 will results in legal action under the aforesaid Acts and Rules.	The unit regularly complying the conditions of CTO (CCA) issued.
7	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.	The unit has Submitted on 08.12.2022 a bank guarantee of Rs. 50,000/- (Fifty Thousand Only) for one year validity.
8	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain	The unit has obtained permission/NOC from UPGWD. Which valid upto 06.02.2025.

for Shri Rathi Steel Ltd.

Authorised Signatory

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
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	No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.	
9	**General Conditions-**	
	1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	The unit will analyze stack emission once in a three month from recognized laboratory of the MoEF on paid basis and send to the Board.
	2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	No any new modification/ addition/ alternation will be done without prior permission from the board.
	3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	The unit is using water for domestic and cooking purpose only, there is no discharge in cooling process.
	4. The applicant shall strictly comply with conditions of this CCA. If any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/ instruction issued by the Board, legal action shall be initiated against the applicant.	The detailed compliance report is presented before you.
	5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.	The unit will maintain good house keeping.
	6. The Industry shall provide uninterrupted entry to the STP/ETP inlet points. Air Pollution Control Equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Agreed
	7. The industry shall provide inspection Book at the time inspection to the Board's	Agreed

For Shri Rathi Steel Ltd.

Authorised Signatory

Shri Rathi Steel Ltd.
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Works: Plot E & C- 133 to 152, Phase III, Masuri Gulawati Road UPSIDC Industrial Area, P.O. Udayrampur Nagla, Distt. Hapur- 201015
T: +91-9821199351,52
GSTIN: 09AAACS4554L1ZO | **CIN:** U65993DL1992PLC046954
E: career@shrirathigroup.com | www.shrirathigroup.com

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	officials.	
	8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	If the accident in future the parameters of emission occur in excess of standards laid down, such information shall be given to the local office on the priority basis.
	9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Agreed
	10. In case of any damage to the agriculture productivity, human habitation etc by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the competent authority.	Agreed
	11. The applicant shall apply before the 60 Days of expiry of CCA or any change in production types/ production capacity /manufacturing process/ capacity enhancement etc. or any change in effluent discharge point or emission point.	We will apply 60 days before expiry of this CCA. If any change/modification required in process/ capacity/ raw material or emission point the unit shall obtain NOC from UPPCB at priority basis.
	12. The board reserves the right to revoke/add/modify any stipulated condition issued alongwith CCA, as may be necessary.	Agreed
10	**Specific Conditions:**	
	1. The industry can only manufacturer products, at the rate of production as mentioned in consent order. In case on any change in production capacity,	Agreed

for Shri Rathi Steel Ltd.

Authorised Signatory

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
Works: Plot E & C- 133 to 152, Phase III, Masuri Gulawati Road UPSIDC Industrial Area, P.O. Udayrampur Nagla, Distt. Hapur- 201015
T: +91-9821199351,52
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	process, raw materials use etc, the industry will have to intimate the Board. For any enhancement of the above, fresh consent to Establish has to be obtained from U.P. State Pollution Control Board.	
2.	Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less 75 dB (A) during day time and 70 dB (A).	Agreed
3.	The industry shall adhere to general terms and conditions of Water/ Air Acts and compliance of Environment standards as per Environment (Protection) Act, 1986.	The unit will strictly comply with provisions of Environment Act 1986, water and air prevention and control of pollution Act 1974 & 1981 as amended.
4.	The industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.	Agreed
5.	Separate Power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.	Agreed
6.	Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Agreed
7.	Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 3 months, failing which this certificate shall be automatic revoked.	The unit already obtained the permission from UPGWD, Copy attached.

for Shri Rathi Steel Ltd.

Authorised Signatory

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	8. Unit shall ensure to development of green belt based on Miyawaki Method.	The unit will maintain green belt.

This is for your kind acknowledge.

Thanking you,

Yours Faithfully

For Shri Rathi Steel Limited

Authorized Signatory

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
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T: +91-9821199351,52
GSTIN: 09AAACS4554L1Z0 | **CIN:** U65993DL1992PLC046954
E: career@shrirathigroup.com | www.shrirathigroup.com

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031849

VALID FROM 07/02/2020 TO 06/02/2025

Registration No.: 202107000346

Name of the Owner	VERENDRA KUMAR TYAGI		
Address of the Applicant	PLOT No. - E and C 133-152, PHASE - III, UPSIDC INDUSTRIAL AREA, MASURI-GULAWATHI ROAD, PO. - UDAY RAMPUR NAGLA, DISTT. - HAPUR - 201015 UP	**Application Form Serial No.**	HPUR0921RIN0065
Date of Submission	13/07/2021	**Specimen Signature**	
Company Name	SHRI RATHI STEEL LIMITED	**Company Address**	E & C 133 to 152, Phase III, UPSIDC Industrial Are

Location Particulars

District	Hapur	**Block**	DHAULANA
Plot No./Khasra No.	E & C 133 to 152, Phase III, UPSIDC	**Municipality/Corporation**	Yes
Ward No./Holding No.			Industrial Area Hapur

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	03/09/2002		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	36.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	20.00
Date of Energization (In Case of Electric Pump)		03/09/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	20.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:	108000	**Recharge Required**	270000.00

Reason for renewal of N.O.C. **एन.ओ.सी. के नवीनीकरण का कारण**	Statutory Requirement of obtaining Permission to draw ground water
Against Case	

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 270000.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**17/02/2022**

Place:**Hapur**

This certificate is electronically generated and does not require digital signature

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Date 20.04.2023

To,
The Regional Officer
U.P. Pollution Control Board
Ghaziabad (U.P.)

Sub: **Regarding compliance of consent under both water and air Act**

Sir,

This is in reference to consent order issued no. 167003/UPPCB/Circle1 (UPPCBHO)/ CTO/Both/HAPUR/2022 dated 13.10.2022.

In this regards, we are enclosing herewith Environment Statement Form V for your kind consideration.

Kindly acknowledge receipt for the same.

Thanking you,

Yours Faithfully

For **Shri Rathi Steel Limited**

Authorized Signatory.

Encl- As Above

Photocopy
21/04/2023

RECEIVED OFFICE
U.P. Pollution Control Board
Sector-6, Vasundhra
Ghaziabad

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644 | **E:** career@shrirathigroup.com
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
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T: +91-9821199351,52
GSTIN: 09AAACS4554L1Z0 | **CIN:** U65993DL1992PLC046954 | www.shrirathigroup.com

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ENVIRONMENTAL STATEMENT

FOR THE YEAR 2022 – 2023

FOR

SHRI RATHI STEEL LTD.

Plot No. E & C, 133-152, Phase-III, UPSIDC, Industrial Area, Masoori Gulawathi Road, Hapur

PREPARED BY:

NEWCON CONSULTANTS INDIA PVT. LTD.

Address
204-205 Ansal Sumedha Complex RDC Rajnagar,
Ghaziabad Uttar Pradesh

For Shri Rathi Steel Ltd

Authorised Signatory

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TO WHOM IT MAY CONCERN

THIS IS TO CERTIFY THAT THE ENVIRONMENTAL STATEMENT

FOR THE YEAR ENDING MARCH 2023

OF

SHRI RATHI STEEL LTD.

Plot No. E & C, 133-152, Phase-III, UPSIDC Industrial Area, Masoori Gulawathi Road, Hapur

HAS BEEN PREPARED BY US ON THE BASIS OF DATAS SUPPLIED BY

THE FACTORY.

EFFLUENT WATER ANALYSIS & AMBIENT AIR MONITORING HAS BEEN DONE BY NEWCON CONSULTANTS AND LABORATORIES (NABL ACCREDITED).

FOR NEWCON CONSULTANTS INDIA PVT. LTD

DATE : 20/03/2023
PLACE : GHAZIABAD

PRIYATOSH GUPTA
DIRECTOR

Newcon Consultants India Pvt. Ltd.

For Shri Rathi Steel Ltd

Authorised Signatory

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ENVIRONMENTAL STATEMENT

FOR

THE YEAR ENDING MARCH 2023

SPONSORED BY:

SHRI RATHI STEEL LTD.,

Plot No. E & C, 133-152, Phase-III, UPSIDC, Industrial Area, Masoori Gulawathi Road, Hapur

PREPARED BY:

M/S NEWCON CONSULTANTS INDIA PVT. LTD

Address

204-205 Ansal Sumedha Complex RDC
Rajnagar, Ghaziabad Uttar Pradesh

Newcon Consultants India Pvt. Ltd.

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FORM V

(SEE RULE 14)

ENVIRONMENTAL STATEMENT

FOR

THE FINANCIAL YEAR 2022 – 2023

ENDING 31St MARCH ' 2023

Newcon Consultants India Pvt. Ltd.

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CONTENTS

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NOTIFICATION

Ministry of Environment & Forests, Notification No. G.S.R. 95 (E) dated Feb. 12, 1992 , published in the Gazette Of India, Extra , Part II, Section 3 (o) dated 12th Feb. , 1992 , p. 2 {No. G – 14011 (1) / 90 – CPA}.

In exercise of the powers conferred by sections 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules , 1986 , namely : -

(1) These rules may be called the Environment (Protection) (Amendment) Rules, 1992.

(2) They shall come into force on the date of their publication in the Official Gazette.

In rule 3 of the Environment (Protection) Rules , 1986, after sub rule (5) , the following sub rule shall be added , namely :-

(6) Notwithstanding anything contained in sub rule (3) , an industry , operation or process which has commenced production on or before 16th May , 1981 and has shown adequate proof of at least commencement of Physical work for establishment of facilities to meet the specified standards within a time bound program , to the satisfaction of the concerned State Pollution Control Board , shall comply with such standards latest by the 31st day of December' 1993.

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(7) Notwithstanding anything contained in sub-rule (3) of sub – rule (6) an industry , operation or process which has commenced production after 16th day of May'1981 but before the 31st day of December 1991 and has shown adequate proof of at least commencement of physical work for establishment of facilities to meet the specified standards within a time bound program to the satisfaction of concerned State Pollution control Board , shall comply with such standards latest by the 31st day of December , 1992.

(8)

Ministry of Environment & Forest Noti. No. G.S.R. 329 (E) , dated March 13 , 1992 , published in the Gazette of India , Extra , Part II, section 3 (i) dated 13th March , 1992 , Sl.No. 120, pp, 3-4 (F.No. Q.15015/1/90-CPA).

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In exercise of the powers conferred by Section 6 & 25 of the Environment (Protection) Act, 1986 (29 of 1986) , the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules , 1986 , namely :-

1. These rules may be called the Environment (Protection) (Second amendment) Rules 1992. They will come into force on the date of their publication in the official gazette.

2. In the Environment (Protection) Rules , 1986 , (a) After Rule 13 , the following rule shall be inserted , namely : -

"14. Submission of Environmental Audit Report - Every person carrying on an industry , operation or process requiring Consent under section 25 of the Water (Prevention & Control of Pollution) Act' 1974 or under Section 21 of the Air (Prevention & Control of pollution) Act' 1981 (14 of 1981) or both or authorization under the Hazardous Waste (Management & Handling) Rules , 1989 issued under the Environment (Protection) Act ' 1986 (29 of 1986) shall submit an Environmental Audit Report for the Financial year ending 31st March in Form V to the concerned State Pollution Control Board on or before the 15th day of May every year , beginning 1993."

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Government of India

Ministry of Environment & Forest

New Delhi , the 28th April' 1994

G.S.R. 329 (i) , in exercise of the power conferred by sections 6 & 25 of the Environment (Protection) Act' 1986 (29 of 1986) , the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules 1986, namely :-

1. These rules may be called the Environment (Protection) Amendment rules, 1993.

2. They shall come into force on the date of their publication in the official Gazette. In the Environment (Protection) rules , 1986 ,

a) in rule 14 ,

i) For the word **Audit Report** wherever they occur the word **"Statement"** shall be substituted.

ii) For the figures letters & word **"15th day of May"** the words **"Thirtieth day of September"** shall be substituted.

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Submission of Environmental Statement

Every person carrying on an Industry , operation or process regarding Consent under section 25 of Water (Prevention & Control of Pollution) Act'1974 (6 of 1974) or under section 21 of Air (Prevention & Control of Pollution) Act ' 1981 (14 0f 1981) or both or Authorization under the Hazardous Wastes (Management & Handling) Rules ' 1989 issued under Environment (Protection) Act ' 1986 shall submit an Environment Statement for financial year **ending 31st March** in Form V to the concerned State Pollution Control Board on or before the Thirtieth day of September every year beginning 1993.

Source : Pollution Control Law Series PCLS/02/1992 , Page 247 , Notification No. G.S.R. 386 (E) Dated 22/04/1993 & substituted by Rule 2 (a) (i) & (ii) , ibid .

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PART A

NAME & ADDRESS OF	:	SHRI RATHI STEEL LTD. INDUSTRY Plot No. E & C, 133-152, Phase-III, UPSIDC, Industrial Area, Masoori Gulawathi Road, Hapur
INDUSTRY CATEGORY	:	ROLLING MILL
PRODUCT	:	TMT STEEL BAR (Re-rolling)
PRODUCTION CAPACITY	:	
INSTALLED CAPACITY	-	20000 MT /month
PRESENT PRODUCTION	-	20000 MT/Month in 2022-2023
	-	20000 MT/Month in 2021-2022
BY PRODUCT		NIL
YEAR OF ESTABLISHMENT	:	2003
DATE OF LAST ENVIRONMENTAL STAEMENT SUBMITTED	:	NIL

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PART B

WATER & RAW MATERIAL CONSUMPTION

		2021-2022	2022-2023
A. WATER CONSUMPTION	-	79.0 KL / DAY	79.0 KL / DAY
PROCESS	-	NIL	NIL
COOLING	-	70.0 KL/DAY	70.0 KL/DAY
DOMESTIC	-	9.0 KL / DAY	9.0 KL / DAY
OTHERS	-	NIL	NIL

NAME OF PRODUCT	PROCESS WATER CONSUMPTION PER PRODUCT OUTPUT	
	DURING PREVIOUS FINANCIAL YEAR (2021-2022)	DURING CURRENT FINANCIAL YEAR (2022-2023)
Re-rolling of TMT Steel Bars (H.S.D. Based) 20000 Mt/Month	1 KL per 11.0 Ton	1 KL Per 11.0 Ton

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B. RAW MATERIAL CONSUMPTION

NAME OF RAW MATERIALS	NAME OF PRODUCT	CONSUMPTION OF RAW MATERIAL PER UNIT OF OUTPUT	
		DURING PREVIOUS FINANCIAL YEAR (2021-2022)	DURING CURRENT FINANCIAL YEAR (2022-2023)
M.S. Ingot and Billets	Re-Rolling of TMT Steel Bar	Not Applicable	Not Applicable 246500

Newcon Consultants India Pvt. Ltd.

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PART C

POLLUTION DISCHARGED TO ENVIRONMENT / UNIT OF OUTPUT

Unit doesn't discharge water from process; cooling water @ 100% is revised in process. Only make up water is added.

NOTE : The domestic waste water is discharged through Soak Pit & Septic Tank Disposal system.

B. AIR :

Ambient Air monitoring reports are enclosed which is well within norms of UPPCB.

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PART D

HAZARDOUS WASTE

(as specified under Hazardous Waste (Management & Handling) Rules ' 1989)

HAZARDOUS WASTE	TOTAL QUANTITY (Kg)	
	DURING PREVIOUS FINANCIAL YEAR (2021-2022)	DURING CURRENT FINANCIAL YEAR (2022-2023)
A.FROM PROCESS Oil Waste Cloth Black Oil	NA	NA
B. FROM POLLUTION CONTROL FACILITIES ETP SLUDGE	Nil	Nil

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PART E

SOLID WASTES

SOLID WASTES	TOTAL QUANTITY (Kg)	
	DURING PREVIOUS FINANCIAL YEAR (2020-2021)	DURING CURRENT FINANCIAL YEAR (2021-2022)
A.FROM PROCESS	NA	NA
B. FROM POLLUTION CONTROL FACILITIES ETP SLUDGE		Flyash – 624 Kg (In this financial year coal use only for 3 month). (Now we are using LSHS as fuel) -
C. METHOD OF DISPOSAL i) Sold ii) Disposed (FLY ASH)	NIL	NIL Our Landfilling

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PART F

Please specify the characterization (in terms of concentration & quantum)of Hazardous as well as Solid wastes & indicate disposal practice adopted for both these categories of Wastes.

Hazardous Waste is generated from Process is

– Not Applicable –

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PART G

Impact of the Pollution Control measures on conservation of natural resources & consequently on the cost of production.

The Industry has done plantation to the extent possible, & adopts good Housekeeping as Environment Management Plans.

The Unit has already received Air & water Consent .

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PART H

Additional Investment proposal for Environment protection & abatement of pollution

The industry will always welcome any suggestions given to make environment pollution free.

Newcon Consultants India Pvt. Ltd.

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PART I

Any other particulars in respect of environment protection & abatement of pollution

1. GREEN BELT DEVELOPMENT :

Inspite of pollution control measures, the company has developed a large number of trees along the boundary & inside the factory. Green Lawns have been maintained.

2. FIRE FIGHTING & MEDICAL FACILITIES :

Fire Fighting Arrangements

9 Nos. of Fire Extinguishers of different types & 8 nos. of Sand Buckets Emergency Light 3 Nos. , Fire Hydrant will be installed very shortly.

Medical Facilities :

Arrangement has been made inside factory for First aid facilities .A vehicle is always available round the clock to take care of any accident for extending Medical assistance. Serious cases are referred to nearby hospitals All workers are covered under ESIC Scheme.

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CONCLUSION & OVERALL RECOMMANDATION

The following conclusions were arrived after the above discussions:

1. There is no critical target around the site which is affected by the operation of Plant.

2. No Forest or Wild Life exists in & around the Factory area.

3. The Unit is situated in an approved Industrial Area.

4. The unit has rain water harvesting system to conserve water.

5. Consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974 (as amended) for discharge of effluent is valid.

6. Consent under section 21/22 of the Air (Prevention and Control of Pollution) Act 1981 (as amended) for discharge of effluent is valid.

On the basis of above study we feel that the plant is safe from Environmental point of view.

Unit is advised to maintained green belt and good Housekeeping of the plant.

FOR NEWCON CONSULTANTS INDIA PVT. LTD.

DATE : 20/03/2023
PLACE: GHAZIABAD

For Shri Hathi Steel Ltd.

Authorised Signatory

PRIYATOSH GUPTA
DIRECTOR

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3.MONITORING :

To check the status of pollution control measures in factory, the unit has kept a separate fund to monitor the Water & air quality periodically so that proper measures can be taken if it exceeds the limits prescribed.

It is recommended to monitor

a. Ambient Air Monitoring quarterly in a year.

b. Stack Emission Monitoring quarterly in a year .

c. Ground water analysis quarterly in a year .

1160 Annexure R-19/8

EUROTHERM by Rathi
Experts ki muhar

ZSTAR
Har zaroorat ka right fit!

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Date 21.02.2023

To,
The Nodal Officer
Ground Water Department
B-371, Ganga Nagar,
Meerut (U.P.)

Subject- **Submission of Water Audit Report**

Dear Sir,

Please find enclosed herewith Water Audit Report against No Objection Certificate No. REG 031849 valid from 07.02.2020 to 06.02.2025.

Kindly Acknowledge Receipt for the Same.

Thanking you,

Yours Faith Fully
For Shri Rathi Steel Limited

Authorised Signatory
Authorised Signatory
Encl- As Above

प्राप्त किया
Received
28/02/23

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644 | **E:** career@shrirathigroup.com
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
Works: Plot E & C- 133 to 152, Phase III, Masuri Gulawati Road UPSIDC Industrial Area, P.O. Udayrampur Nagla, Distt. Hapur- 201015
T: +91-9821199351,52
GSTIN: 09AAACS4554L1Z0 | **CIN:** U65993DL1992PLC046954 | www.shrirathigroup.com

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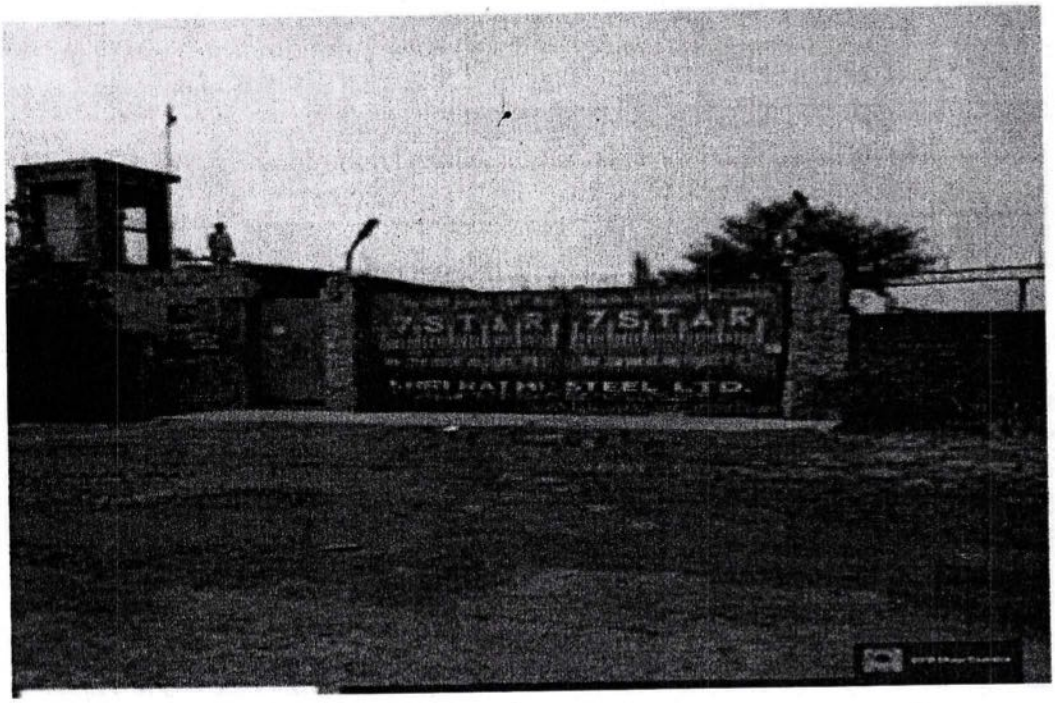
WATER AUDIT REPORT

As per the guidelines of CGWA

MINISTRY OF JAL SHAKTI

AT

M/s Shri Rathi Steel Limited
Plot No. C-133 to 152, Phase-III, UPSIDC Industrial Area,
Masuri Gulawathi, Road, Hapur-201015



BY

PHD Chamber of Commerce and Industry
PHD House, 4/2 Siri Institutional Area
August Kraft Marg, New Delhi-110016
Email: piyush@phdcci.in
Website: www.phdcci.in

January 2023

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ACKNOWLEDGMENT

PHDCCI places on record its sincere thanks to the Management of M/S Shri Rathi Steel Limited Plot No. C-133 to 152, Phase –III, UPSIDC Industrial Area, Masuri Gulawathi Road Hapur. for entrusting the task of conducting Water Audit assignment at Shri Rathi Steel Limited with CGWA Notification dated 24/09/2020.

We are grateful to, Mr. Vineet Kumar Chauhan – (General Manager) and Mr. Diwakar Pandey - Director for his continuous support and guidance during the execution of the assignment. We also extend our sincere thanks to Mr. Shivkumar Solanki - Manager-Electrical for his full-fledged support in execution of the assignment.

PHDCCI Audit Team is especially thankful to the Environment Health and Safety (EHS) Department of Shri Rathi Steel Limited, Phase –III, UPSIDC Industrial Area, Masuri Gulawathi Road Hapur. For their keen interest in the water audit and the wholehearted support and cooperation during the conduct of the field work, without which the audit would not have steered to its successful completion.

It is well worthy to mention that the efforts being taken and the enthusiasm shown by all the personnel towards water and energy conservation are really admirable.

PHD Chamber of Commerce and Industry

Dr. Ranjeet Mehta

(Deputy Secretary General, PHDCCI)

CERTIFICATE

We certify the following:

- The report is based on the data collected at site during the audit and the information provided by Shri Rathi Steel Limited, Masuri Gulawathi Road Hapur.
- The data collection has been carried out diligently and truthfully.
- All data measuring devices used by the team are in good working condition, have been calibrated and have valid certificate from the authorized approved agencies and tampering of such devices has not occurred.
- All reasonable professional skills, care and diligence have been taken in preparing the water audit report and the contents thereof are a true representation of the facts and figures.

PHD Chamber of Commerce and Industry

Dr. Ranjeet Mehta

(Deputy Secretary General, PHDCCI)

ABBREVIATIONS

A	Ampere
AC	Alternating Current
Avg.	Average
CGWA	Central Ground Water Authority
CGWB	Central Ground Water Board
CWC	Central Water Commission
UPGWD	Uttar Pradesh Ground Water Department
ETP	Effluent Treatment Plant
KL	Kilo Litre
KV	Kilo Volt
kVA	Kilo Volt Ampere
KVAr	Kilo Volt Ampere Reactive
kW	Kilo Watts
kWh	Kilo Watt Hour
Lit	Litres
LPCD	Litre Per Capita per Day
M or m	Meter
Max.	Maximum
Mbgl	meters below ground level
Min.	Minimum
MT	Metric Ton
No.	Number
PF	Power Factor
RO	Reverse Osmosis
STP	Sewage Treatment Plant
V	Voltage
WDS	Water Distribution Station
WTP	Water Treatment Plant

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EXECUTIVE SUMMARY

This report is an attempt of PHDCCI to provide an overview of the water distribution system and water usage at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. The report highlights the major water sources, consumption area, wastewater treatment facilities and available water saving opportunities in the plant. A set of recommendations which will assist in improving water efficiency has also been highlighted in this report. This report has emerged after a detailed water audit conducted by PHDCCI in plant from 31/12/2022.

Project Title	PHDCCI Report Number
Water Audit at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.	2022/WA/PHDCCI/217
Client	
Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.	
Contact Person	
Mr. Diwakar Pandey (Director)	
Date of Audit	**Source of Water**
31/12/2022	Groundwater
Date of this Report	**Date of Approval**
21/01/2023	21/01/2023

Work Carried out by: *(Team Composition)*	Rohit Dutt Paliwal Deenbandhu Sharma Mohd. Javed	Team Leader Team Member Team Member	No distribution of report without permission from client: Shri Rathi Steel Limited, Industrial Area, Masuri
Final Report Approved:	Ruchita Rohit Dutt		
	Dr. Ranjeet Mehta **Deputy Secretary General, PHDCCI** **Rohit Dutt Paliwal, Lead Auditor – Water Audit**		Date: 21/01/2023

Shri Rathi Steel Ltd. Is a Public Limited Company registered with the Registrar of company, NCT of Delhi Vide CIN No. U65993DL1992PLC046954 With the main object to do the business of steel and allied Products. The well- experienced and financially sound industrialists are running the company. The promoters of the company have decided to set up 2 induction furnaces of 30 MT Capacity will be installed for the manufacturing of M.S Billets having installed capacity of 237600 M.T . Per annum. The commercial production of the unit is expected to be started from January 2023, but after getting Environment Clearance instead expected to be started.

At present the Authorized share capital of the company is Rs.11, 75, 00,000/. (Rupees Eleven Crore Seventy five Lakh Only) divided in to 1, 17, 50,000 Equity shares of 10/. Each. Which will further be increased as per the project requirement from time –to – time. The Registered office of the company is situated at J-1/202, DDA Flats, Kalkaji , New Delhi -110019 and the promoters has decided to install propose project at Plot E & C -133 to 152, Phase-III , Masuri Gulawati Road , UPSIDC Industrial Area , P.O – Udayamrampur Nagla, District- Hapur -201015 (U.P).

At present the following are the Directors in the board of the company.

1. Sh. Anil Kumar Rathi
2. Sh. Gopal Rathi
3. Sh. Dhruv Rathi
4. Smt. Jyoti Mittal
5. Sh. Arpit Jindal.
6. Sh. Diwakar Pandey.

The above Directors are engaged in the similar trade since last many years. The promoters are well financially Sound and have sufficient experience to run the industry.

Required land to set up this project is already available in the current Premises. The Company will require power load of 37500 KVA to run the proposed induction furnace unit, which will be sanctioned from Uttar Pradesh Power Corporation Ltd. The Company will obtain.

No Objection Certificate (NOC) from Pollution Control Board before Starting the Commercial Production.

The Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur report has been prepared for submission to UPGWD towards fulfilment of NOC compliances to extract groundwater to cater tothe demand of water for the project.

In subsequent chapters we have explained the Environmental settings of the project along with the geo-hydrological condition of the area, Rain water harvesting techniques implemented at the project site and impact of the project on the nearby areas.

Current plant utilizes Ground Water from Borewell. The plant has consent to withdraw total **360 m³/Day** of groundwater. There are Total one bore wells is available in Shri Rathi Steel Limited, Masuri Gulawathi Road Hapur for utilization. The audit team has conducted the measurement activity for flow, pressure, and power. Also calculated per day actual withdrawal and efficiency of pumps. During audit, **252 m³/day** of water has been withdrawn through Borewells. UPGWD NOC of **360 m³/day** and used for the plant operations and domestic process. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has No Sewage Treatment Plant (STP) and No Effluent Treatment plant (ETP) Available in plant.

As per UPGWD NOC, Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur currently fall under the compliance of implementing groundwater recharge measures. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur, Plant has developed rainwater harvesting structures in its plant premises. Hapur district of Uttar Pradesh state receives an annual rainfall of around 900 mm. of rainfall and as such there is a good potential for rainwater harvesting. The stage of groundwater in Hapur as reported by CGWB (assessment year: 2004) is 87.71 % which puts Hapur in the category of under 'semi-critical.

Given the above scenario of prevailing resource challenge, accelerating over time Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is very keen to do water audit of premises. To get benefit of water saving projects, management of Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Awarded the task of water audit of its premises to PHDCCI.

The Audit is focused on improving water usage efficiency and identifying water Conservation opportunities. Accordingly, the field study and data collection for the said water audit was carried out by the PHDCCI Audit team. This report discusses the water balance and various water saving options derived on the basis of observation made, data collected and their analysis.

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has NOC for ground water extraction of **360** m^3/day (UPGWD NOC Registration No. 202107000346). However, during water audit it was observed that currently water withdrawal from bore wells **252** m^3/day. Besides plant affective management/wise use of water utilization in plant like utilization of systems, reuse of utilized water etc. Following are the audit team observations during audit:

It was observed that the specific water consumption for TMT, Spelling of Miss roll, and Scrap etc. was found in between **0.20 to 0.30 KL/Ton for FY 2021-2022.**

- The water withdrawn from bore well is metered through the digital water flow meter with telemetric system proper logging was not found. **It is recommended to log the proper reading to comply with UPGWD requirement.**
- The sensor based tap installed in all toilets and washbasins was not found in during audit. **Thus, water consumption in toilets and washbasins can be reduced by reducing flow of tap.**
- The tap installed at different locations for washing having traditional opening wall with a flow of 8 -10 L water in one minute. **Thus, water consumption in hand washing/other washing areas can be reduced by reducing flow of tap.**

The summary of Water Audit findings are presented below.

1. **<u>Replacement of energy inefficient water pumps:</u>**

The system efficiencies of **BW-1, 33.77** respectively which is very less. Therefore, we are recommending for replacement of these pumps with energy efficient pumps to reduce the energy consumption. The total energy saving by replacing these pumps will be **3270 kWh** annually, monetary benefits will be **Rs. 0.3 Lakhs** and payback period will be around **23 Months**. This measure will reduce the per KL cost of water from 2.0 INR/KL to 2.3 INR/KL.

Project Name: Water Audit at Shri Rathi Steel, Limited, Gulawathi Road, Hapur

NATIONAL APEX CHAMBER

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CHAPTER 1

Introduction

1. INTRODUCTION

Human activities consume and pollute lot of water. At a global scale, most of the water use occurs in agricultural production, but there are also substantial water volumes consumed and polluted in the industrial and domestic sectors (WWAP, 2009).

Global changes like population growth, climate variability, ever-expanding industrialization and urbanization — often combined with pollution — severely affect water availability and lead to chronic water shortages in a growing number of regions. India has been successful in the past to meet such water requirements for different usages with a phenomenal development of water resources. However, preserving the quality and availability of fresh water resources has now become a pressing environment challenge.

Water is an essential precondition for life, and according to the UN it is a human right to have access to clean water. However, in India millions of people are living without direct access to safe water and based on the rapid population growth coupled with the fact that the water reserve is finite, it will be a very valuable and scarce resource within only a few years. In this light, there is an urgent need for decision makers to act in order to improve the conditions for effective use and supply of water to the Indian people now and in the future.

Under the Indian Constitution and in our federal democratic set up drinking water comes within the domain of the State Governments (Provincial Governments). In fact, the 73rd Constitutional Amendment has gone a step forward. It mandates that responsibility for drinking water and sanitation services should be with Local Governments. Various States in India are at different stages of giving effect to this Constitutional mandate.

The Ministry of Urban Development has formulated Service Level Benchmarks (SLBs) in 2008 and circulated the same to the States for adoption. The SLBs include water conservation and management practices such as continuous water supply, 100% metering of water supply, sustainable tariffs and reduction in leakages to a level of 15% to 20%.

The National Water Policy – 2012 focuses on the need for publishing water accounts and water audit reports indicating leakages and pilferages. The policy recommends systems to evolve benchmarks

for water uses for different purposes, i.e., water footprints, and water auditing to ensure efficient use of water.

National Water Mission (NWM) has been established by the Government of India with the objective of "conservation of water, minimizing wastage and ensuring its more equitable distribution both across and within States through integrated water resources development and management".

The Government of India has also launched a Centrally Sponsored Scheme for Repair, Renovation and Restoration (RRR) of water bodies, which has multiple objectives like comprehensive improvement and restoration of water bodies thereby increasing tank storage capacity, improved water use efficiency and increased availability of drinking water.

With its continuously declining per capita water availability (from about 5,177 m^3 in 1951 to 1,654 m^3 in 2007), India stands water stressed and is close to being categorized 'water scarce'. Water demand in India is expected to grow annually by 2.8 per cent to reach 1,500 bcm (by 2030) while the current supply is only about half (viz., 744 bcm). The Government of India, in its Intended Nationally Determined Contribution (INDC) submitted to UN Framework Convention on Climate Change (UNFCCC) in October, 2015, has committed to improve the water use efficiency by 20%, through regulatory mechanisms with differential entitlements and pricing. It further emphasizes the need to focus on integrated water resource management through water conservation, wastewater minimization, etc.

The notification dated 24/09/2020 from CGWA, all industries abstracting ground water in excess of 100 m^3/day shall be required to undertake annual water audit through CII/FICCI/NPC/PHDCCI certified auditors and submit water audit reports within three months of completion of the same to UPGWD.

Water audit is an effective management tool for minimizing losses, optimizing various uses and thus enabling considerable conservation of water. Thus, Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. has entrusted PHDCCI for conducting water audit in the plant premises.

This report discusses the existing water scenario at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. and its potential water savings and how the basic water audit approach has been applied to water conservation in line with the guidelines of UPGWD.

1.1 RATIONALE FOR WATER AUDIT

Water audit determines the amount of water lost from the water network/distribution system due to seepage, evaporation/leakage and other reasons such as theft, unauthorized or illegal withdrawals from the systems. Water audit improves the knowledge and documentation of the distribution system, and better understanding of what is happening to the water after it leaves the source point. Comprehensive water audit gives a detailed profile of the distribution system and water users, thereby facilitating easier and effective management of the resources with improved reliability. It helps in correct diagnosis of the problems faced in order to suggest optimum solutions. This leads to reduced water losses; improved financial performance; improved reliability of supply system; enhanced knowledge of the distribution; efficient use of existing supplies; better safeguard to public health and property; improved public relations; reduced legal liability and reduced disruption etc. thereby improving level of service to customers. It is thus an effective tool for realistic understanding and assessment of the present performance level and efficiency of the service and the adaptability of the system for future expansion & rectification of faults during modernization.

1.2 STEPS OF WATER AUDIT

Water Audit includes water supply and usage study, process study, system audit, discharge analysis and preparation of water audit report.

1.2.1 Water Supply and Usage Study

Water audit comprises preparation of layout of water sources, distribution network, and service/delivery points to water users and return flow of waste or excess water. The layout should contain locations and capacities of flow measurement devices installed at key points, sizes of different channels, and fittings in the water supply system, locations and particulars of flow control devices and history sheets of all measuring and control devices including pipes and fittings etc.

PHDCCI has carried out the water supply and usage study at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur to understand the present water utilization pattern and projecting future requirement. PHDCCI also carried out a review of sustainable sources of water through rainwater harvesting and possible wastewater recycling at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.

1.2.2 Process Study

Flow measurement devices were installed at all strategic points to calculate the water consumption at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur in various activities such as supply to process units, toilets and office buildings.

Water quality of the distribution system needs to be monitored regularly at strategic points to find out the level and nature of contaminants present in the supplied water. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has conducted the water quality test reports for Raw Water and ETP, STP inlet and outlet. Audit team reviewed all test reports and found acceptable as the results are in compliance to various standards as required by SPCB.

PHDCCI has carried out flow, pressure and power measurement of all Tubewells, Softeners, Process Plants, and Effluent Treatment Plant and Sewage treatment Plant inlet and outlet to calculate the total water supplied to the different areas of the plant to understand the quantity of water received from ground and feed to the plant area. Accordingly, discharge from various process units, buildings and estimation of losses was also assessed.

1.2.3 System Audit

The current water usages and systems for water use under various sectors such as buildings, irrigation, domestic water supply, industry and thermal power need to be studied to check their operational efficiency and level of maintenance. The scope for any modification or up-gradation will depend on the status of existing systems. Measurement methodology from the intake point of the system through various sub-systems to the ultimate user points needs to be verified periodically for its suitability, efficiency and accuracy. Bulk metering should be done at the source for zones, districts, etc. and revenue metering for consumers. This will help in identifying the reaches of undue water wastage. The domestic wastewater return flows from irrigation and effluents from the industries need to be studied for conformity to environment standards, possibility of recovery of valuable by-products and the opportunity for recycling of waste water.

PHDCCI has carried out physical inspection of water distribution network, supply to various areas of the Plant, Gardening and Horticulture, Effluent Treatment Plant, Buildings to get their per day drinking and sanitary water consumption to arrive at per capita water consumption in Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.

1.2.4 Recycle and Reuse Analysis

The wastewater generated from the plant premises, domestic uses, return flows of treated water from the ETP, need to be studied for conformity to environment standards, possibility of recovery of valuable by-products and the opportunity for recycling of waste water. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has No Effluent Treatment Plant (ETP) and No Sewage Treatment Plant (STP). But as per UPGWD Guidelines Installation of Sewage Treatment Plants (STP) Shall be mandatory for new project, where ground water requirement is more than 20 m3/day. The water from STP Shall be utilized for toilet, Flushing, car Washing, Gardening etc. STP Will be installed after the new Project.

1.2.5 Water Audit Report

A water audit can be accomplished on the basis of water allotted for a service and water actually utilized for that service. After assessing the loss of water and the efficiency of the system, steps needed for utilization of recoverable water loss and reuse may be listed.

An effective water audit report may be purposeful in detection of water losses and improve efficiency of the system. Water audit of the system should be undertaken at regular intervals, at least on an annual basis.

PHDCCI water audit report explains the losses of water in system and various management approaches for Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur.

1.3 Brief Description about the Plant:

Shri Rathi Steel Ltd. Is a Public Limited Company registered with the Registrar of company, NCT of Delhi Vide CIN No. U65993DL1992PLC046954 With the main object to do the business of steel and allied Products. The well- experienced and financially sound industrialists are running the company. The promoters of the company have decided to set up 2 induction furnaces of 30 MT Capacity will be installed for the manufacturing of M.S Billets having installed capacity of 237600 M.T . Per annum. The commercial production of the unit is expected to be started from January 2023, but after getting Environment Clearance instead expected to be started.

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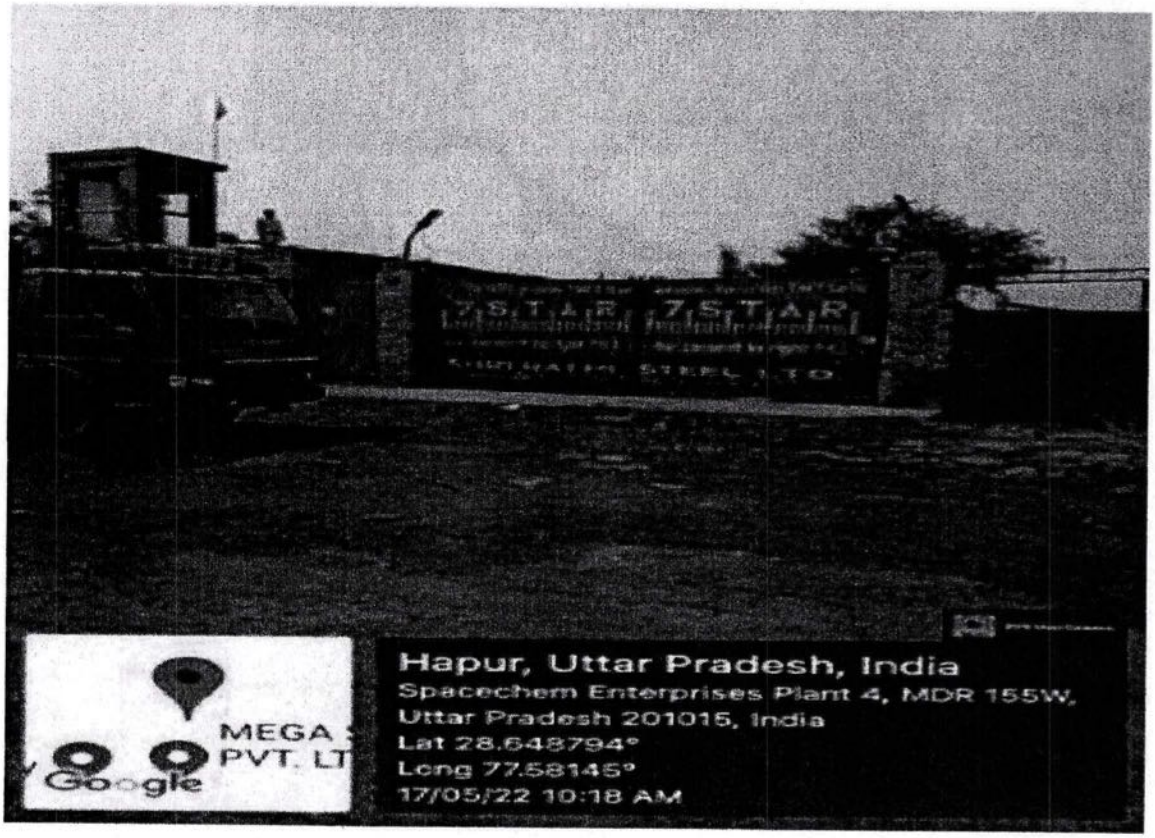

Figure 1: Shri Rathi Steel Ltd, Hapur

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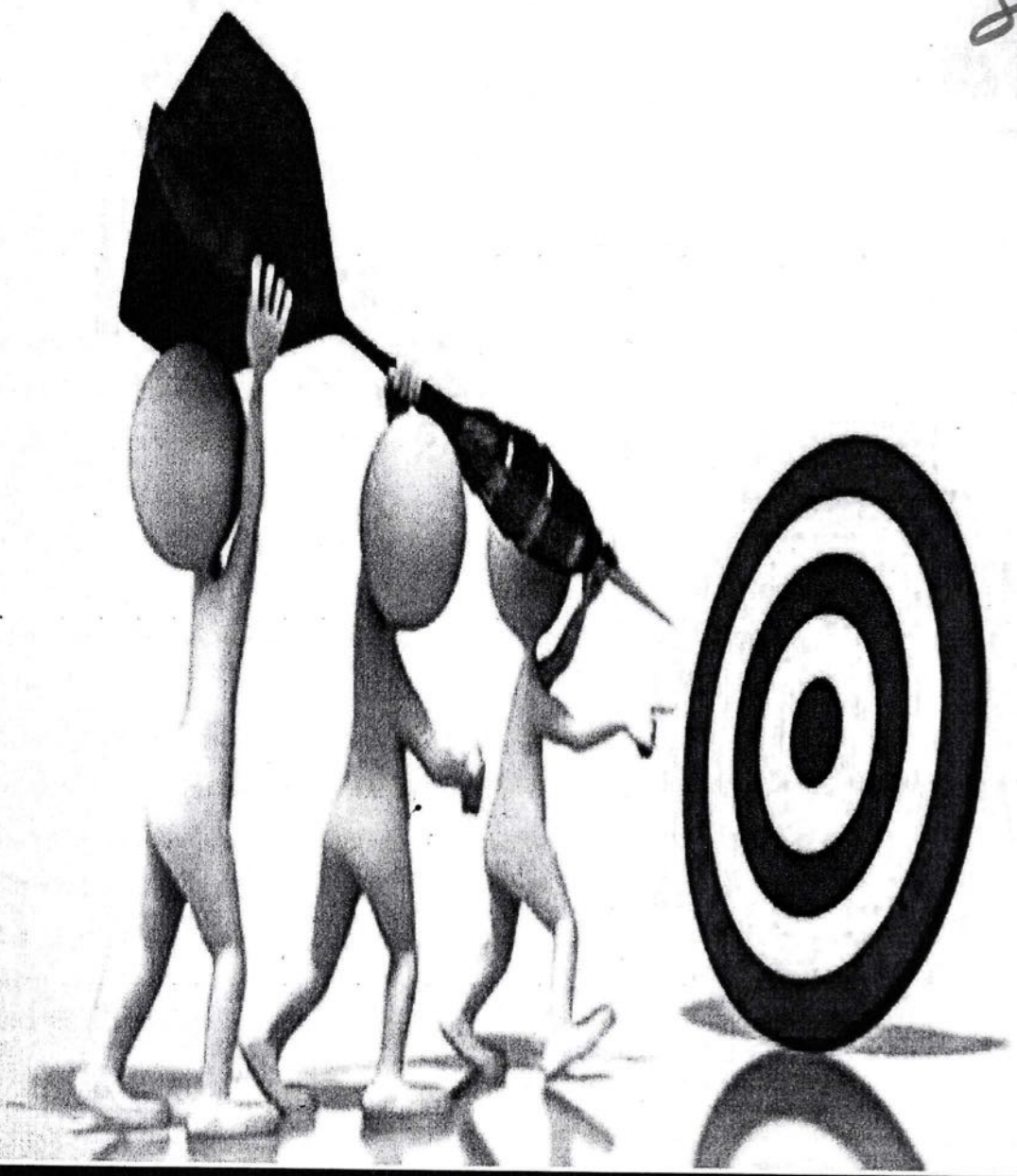

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CHAPTER 2

Scope of Work

2. SCOPE OF WORK

The main objective of the study was to identify the water uses & water saving opportunities and to demonstrate water conservation at M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Scope of work of the water audit includes the following:

- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use
- Water balance of the whole System
- Mapping of Water quality requirement at various user areas

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required
- Assessment of existing water sources and actual water consumption of the Plant.
- Identify the loss of water if any during transit and water distribution network and provide suggestion to eliminate these water losses.
- Identify the opportunities to reduce the water consumption by various activities and to establish specific water consumption in the premises.
- To study the performance of existing water circulating pumps/motors and recommend energy and water fixtures.

- Assessment of adequacy and efficacy of existing treatment system and recommend feasible technological option for treatment of water and waste water.
- Identify the loss of water if any during transit and to provide suggestions to eliminate the losses.
- To analyse areas of water conservation, waste water generation and recycle.
- Preparation of detailed water balance schematic diagram.
- Evolve techno-economic feasible solutions for recommended measure for implementation along with annual financial savings/payback periods.

PHDCCI has been entrusted to conduct Water Audit of M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. In determining the water audit scope, PHDCCI has considered the extent and boundaries of the Installations. This report aims at portraying the water audit details and the outcome along with recommendations for the Company.

Project Name: Water Audit
Gulawathi Ro

APPROACH & METHODOLOGY

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CHAPTER 3

Methodology of the Study

3. METHODOLOGY OF THE STUDY

The following step by step methodology and approach were adopted while carrying out the Water Audit at M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. PHDCCI team visited M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur from 31/12/2022 for the site visit. The broad methodology adopted for the Water Audit at M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is furnished below:

- Preliminary discussions with plant personnel and observations in all water consuming areas.
- Data collection through discussions, past records, specifications.
- Field studies in each of the areas involving:
  - Performance trials.
  - Measurement of flow parameters, pressure, power wherever possible using portable instruments such as ultrasonic flow meter, pressure gauge and power analyser.
- Identification of water conservation options on short, medium & long terms.
- Identification of Investment grade projects in the plant for detailed analysis towards implementation
- Preparation, discussion and submission of report to the management.

The study focused on improving water use efficiency and identifying water saving opportunities. The analysis included simple payback calculations where investments are required to be made to implement recommendations, to establish their economic viability.

The audit study made use of various portable instruments for carrying out various measurements and analyses. PHDCCI has a wide array of latest, sophisticated, portable, diagnostic and measuring instruments to support our water audit investigations and analyses. The specialized instruments that were used during the water audit include:

- Ultrasonic water flow meter
- Thermo couples & Indicators
- Pressure Gauge
- Three Phase Power Analyser

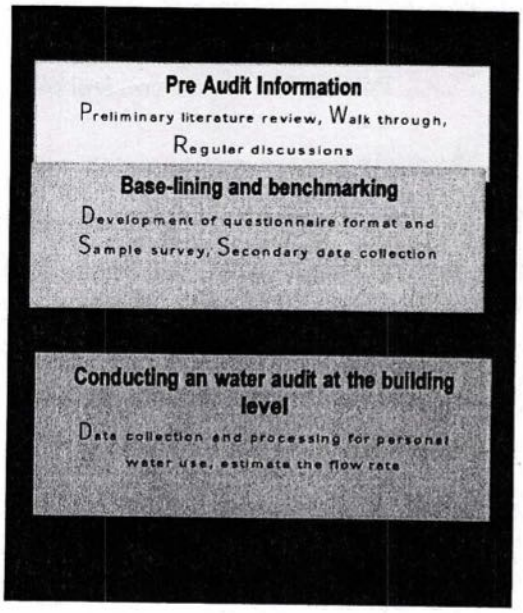
During the audit, there was continuous interaction between the audit team and facility personnel, to ensure that the suggestions made are realistic, practical and implementable to allow for possible concurrent implementation.

3.1 Pre Audit Information

- Preliminary literature review of concepts and methodologies related to water audit for utility, facilities and households.
- Walk through the entire Plant, water receiving pump stations, building to understand the nature of water uses and the systems installed in the building.
- Discussion with the administrative officers, pump operators, ETP staff, housekeeping and kitchen employees on the various water uses during the day and the source of water.

3.2 Establishing baseline and benchmarking

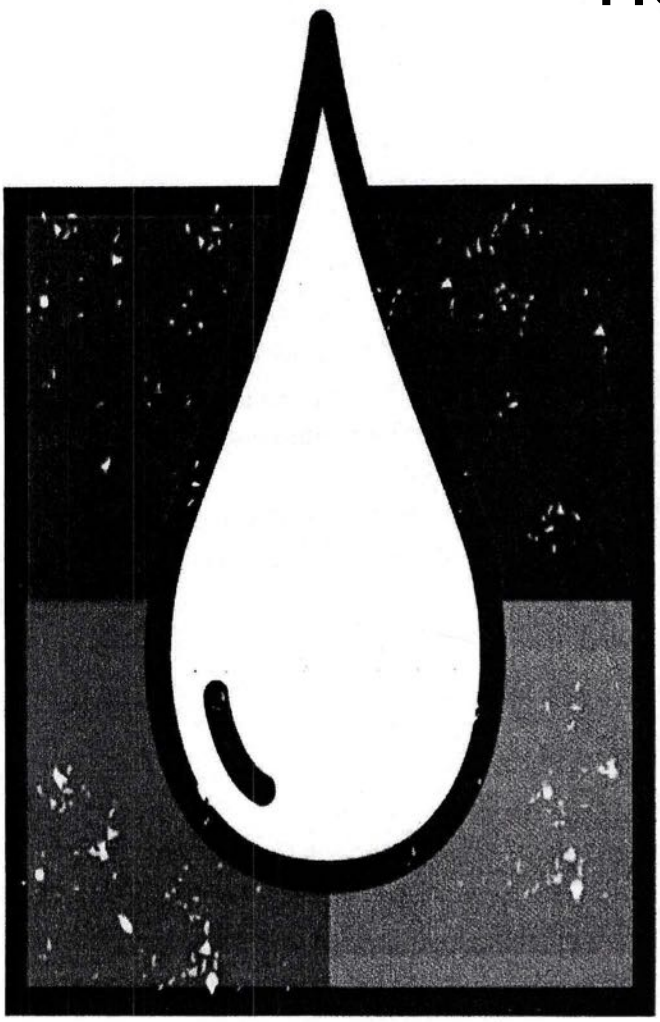
The water audit for M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur included both primary and secondary data collection for various identified water uses. Primary data collection included the following components:



- Development of questionnaire format for individual water use, gardening etc.
- Sample survey of M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur office staff to estimate individual water consumption on sanitary and drinking purposes based on questionnaire format.
- Flow rate calculation from the taps flow rates and number of all water using fixtures/ equipment was also undertaken.
- Secondary data collection included compilation of number of staff along with their duration of stay.
- Collecting records of water pumped to the overhead and underground tanks and average running hours of all pumps etc. to estimate actual supply.

3.3 Conducting a water audit at the Plant Level

- The data collection and processing for personal water use including drinking, supply to the various processes, office buildings, etc. was done on the basis of actual consumption.
- As part of the survey, treated waste water in STP and supply to horticulture was also carried out.
- The data for all the above uses was calculated for varying time period for M/s Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur to calculate per capita use.



WATER USE IT WISELY®

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CHAPTER 4

Assessment of Water Usage

4. Assessment of Present Water Usage

4.1 PLANT WATER CONSUMPTION TRENDS (LAST 3 YEARS)

The source of Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is through Ground Water supplied from Borewells. Water is extracted from Borewell. And Borewell line Darict connected with the Admin Building and Domestic Drinking line and cooling tower make up line. TMT Return Hot water by Gravity stored in 350 KL Tank. Collected water through Cooling Tower Stored Cold Water Tank 250 KL and supplied by pump to TMT Plant Process, and Return Process Mill water by Gravity Stored Mill water Tank 400 KL Tank. And supplied by pump to Mill Plant Process. Utility and Domestic of Plant. Fire Hydrant Tank line are also connected to same Borewell line.

Table 1: Details of water tanks in the plant premises

Storage Tanks	Location	Capacity (KL)	Number of times it is topped (or filled) daily	Whether meter is provided at discharge (Yes/No)
Overhead				
O1	Admin Building	1	Daily Basis	No
Underground				
U1	Hot Water Tank TMT Return	350	Daily Basis	No
U2	Cold Water Tank to TMT	250	Daily Basis	No
U3	Mill Water Tank	400	Daily Basis	No

Groundwater and Supply Water after extraction is supplied to various areas such as Plant for processes, Domestic consumption and Utilities etc. The water withdrawal and consumption pattern for three years at all the consumption areas are shown below tables:

Table 2: Water Withdrawal and Consumption for FY 2019-20

Year	Month	Source /Withdrawal (KL)	Consumption (KL)
2019	April	8517	8517
2019	May	7338	7338
2019	June	7068	7068
2019	July	7707	7707
2019	August	7612	7612
2019	September	7568	7568
2019	October	6900	6900
2019	November	6824	6824
2019	December	6024	6024

2020	January	7384	7384
2020	February	8967	8967
2020	March	6071	6071
Total		**87980.00**	**87980.00**

Table3: Water Withdrawal and Consumption for FY 2020-21

Year	Month	Source /Withdrawal (KL)	Consumption (KL)
2020	April	849	849
2020	May	3334	3334
2020	June	6452	6452
2020	July	6668	6668
2020	August	5983	5983
2020	September	6310	6310
2020	October	8479	8479
2020	November	8352	8352
2020	December	8221	8221
2021	January	7174	7174
2021	February	6760	6760
2021	March	8729	8729
Total		**77311.00**	**77311.00**

Table 4: Water Withdrawal and Consumption for FY 2021-22

Year	Month	Source /Withdrawal (KL)	Consumption (KL)
2021	April	7055	7055
2021	May	4175	4175
2021	June	5644	5644
2021	July	6045	6045
2021	August	6208	6208
2021	September	5407	5407
2021	October	8613	8613
2021	November	5733	5733
2021	December	6328	6328
2022	January	7244	7244
2022	February	7568	7568
2022	March	7380	7380
Total		**77400**	**77400**

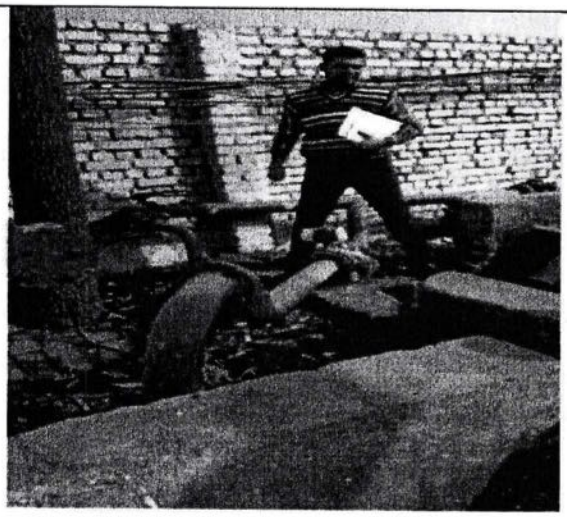
4.2 WATER SOURCES

The main source water usage at Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is water received from ground water through Borewells the details of water supply source are mentioned below:

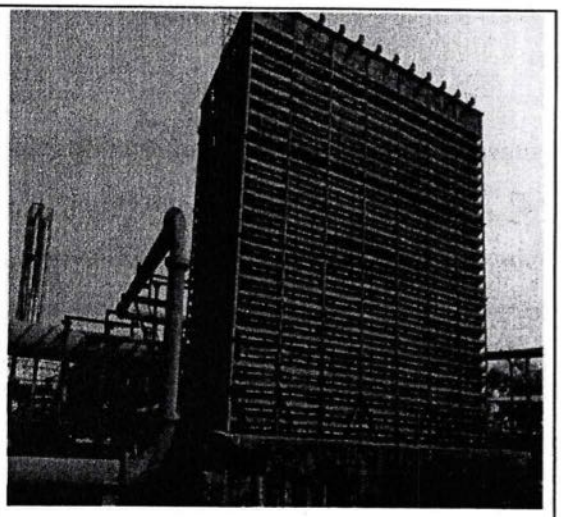
Table 1: Details of Tubewells and Other Water Sources

1	BoreWell-1	Near Cooling Tower	Submersible	7.37

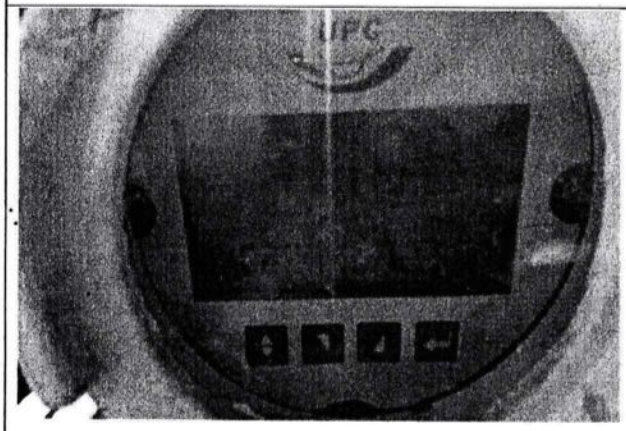
The site photographs of Shri Rathi Steel Limited Masuri Hapur. Is provided below-



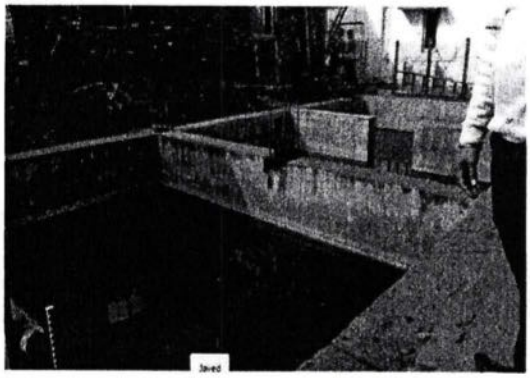
Borewell in front Side



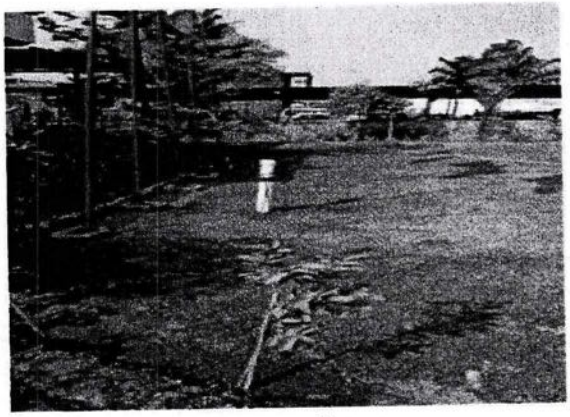
Cooling Tower Image



Borewell telemetric meter installed on bore well



Structure of Rain Harvesting system



Piezometer Image

Piezometer Image

4.3 WATER SUPPLY & DISTRIBUTION DETAILS

A water network diagram provides a schematic (simplified) representation of facility's water distribution system from the water or point of entry (to the facility) to points of water consumption. In Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. The source of Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is through Ground Water supplied from Borewells. Water is extracted from Borewell. And Borewell line Darict connected with the Admin Building and Domestic Drinking line and cooling tower make up line. TMT Return Hot water by Gravity stored in 350 KL Tank. Collected water through Cooling Tower Stored Cold Water Tank 250 KL and supplied by pump to TMT Plant Process, and Return Process Mill water by Gravity Stored Mill water Tank 400 KL Tank. And supplied by pump to Mill Plant Process. Utility and Domestic of Plant. Fire Hydrant Tank line are also connected to same Borewell line The Water Network diagram of Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur is shown below.

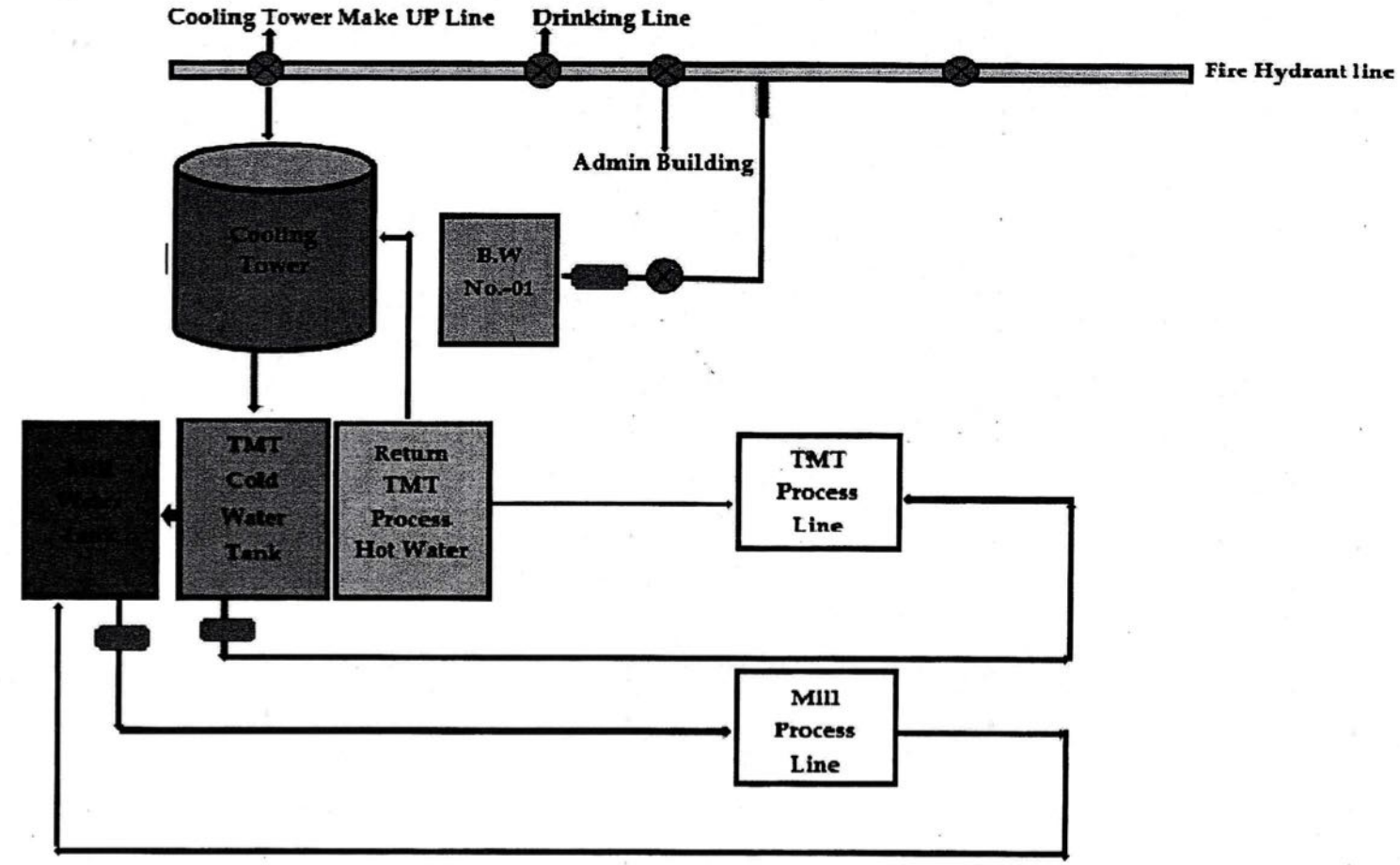


Figure 2: Water Network Diagram of Shri Rathi Steel Limited

4.4 WATER BALANCE

The assessment team has reviewed the water supply and consumption in the water distribution network at plant. The water balance diagram of the plant based on the site visit measurements is given below:

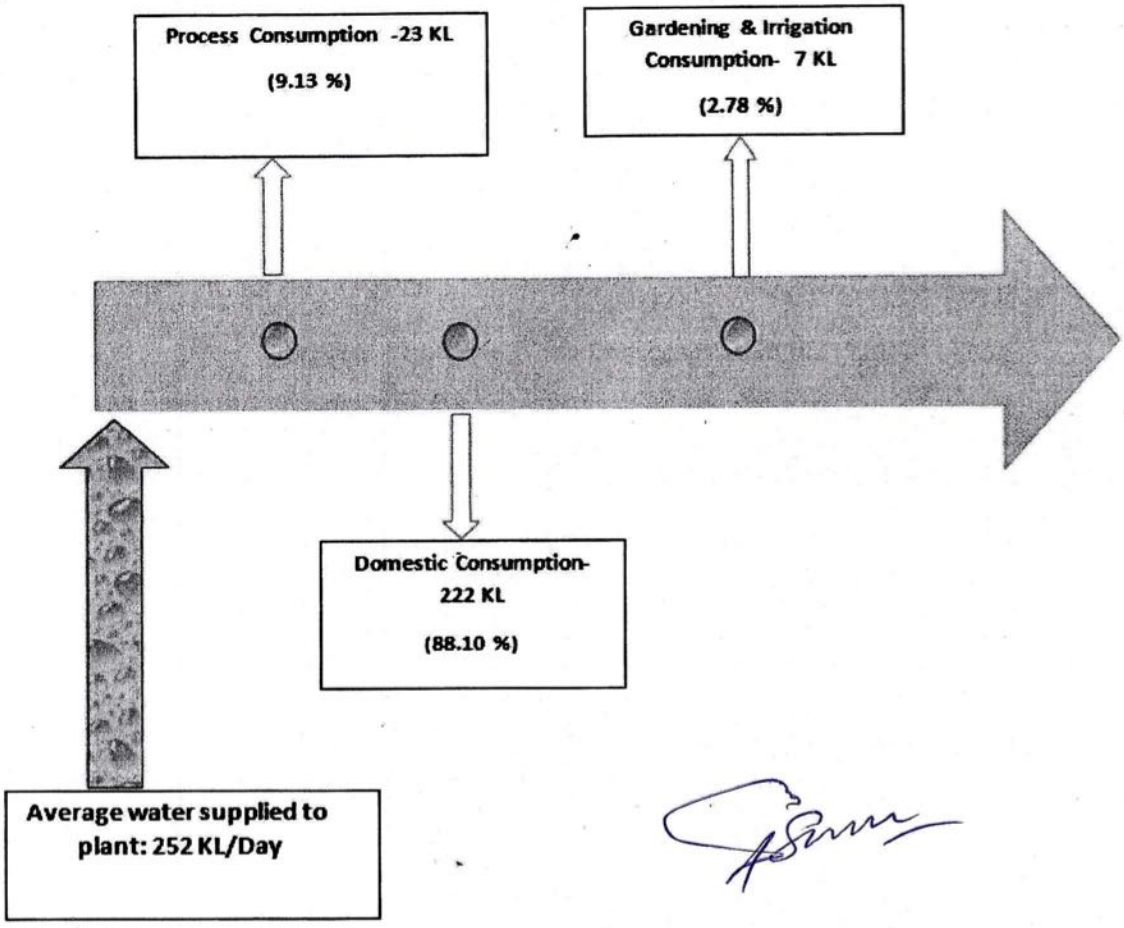


Figure 3: Water Balance Diagram

It is evident from the above water balance diagram that major water consuming areas are: Process & Gardening & Irrigation and Domestic.

4.5 WATER METERING & MONITORING SYSTEM

Monitoring is the most important prerequisite for efficient water management. Thus, in the water supply network, it is necessary to have a robust system of monitoring. During the audit, the available flow meters were identified, and their working conditions were checked.

Table 2: Measurement at source through Ultrasonic Flow meter

Source	Flow	Running Hours	Total water extracted (KL/day)
B.W -01	18	14	252.0
Total (Round off)			**252.00**

From above it is observed that the total withdrawal from Tubewell is of 252 KL/Day which above from the the total daily limit of 360 KL/Day as per UPGWD notifications.

The break up for water consumption in different area is provided in below tables and pie chart:

Table 8: Area Wise Water Consumption in the Plant

Area of Water Consumption	Quantity (KL)	Percentage (%)
Process Water	23	9.13
Domestic Uses (Plant)	222	88.10
Gardening & Irrigation	7	2.78
Total	**252**	**100**

As evident from the area wise water consumption table, the major water consumption area in the plant are Industrial Process, Gardening & Irrigation and Domestic.

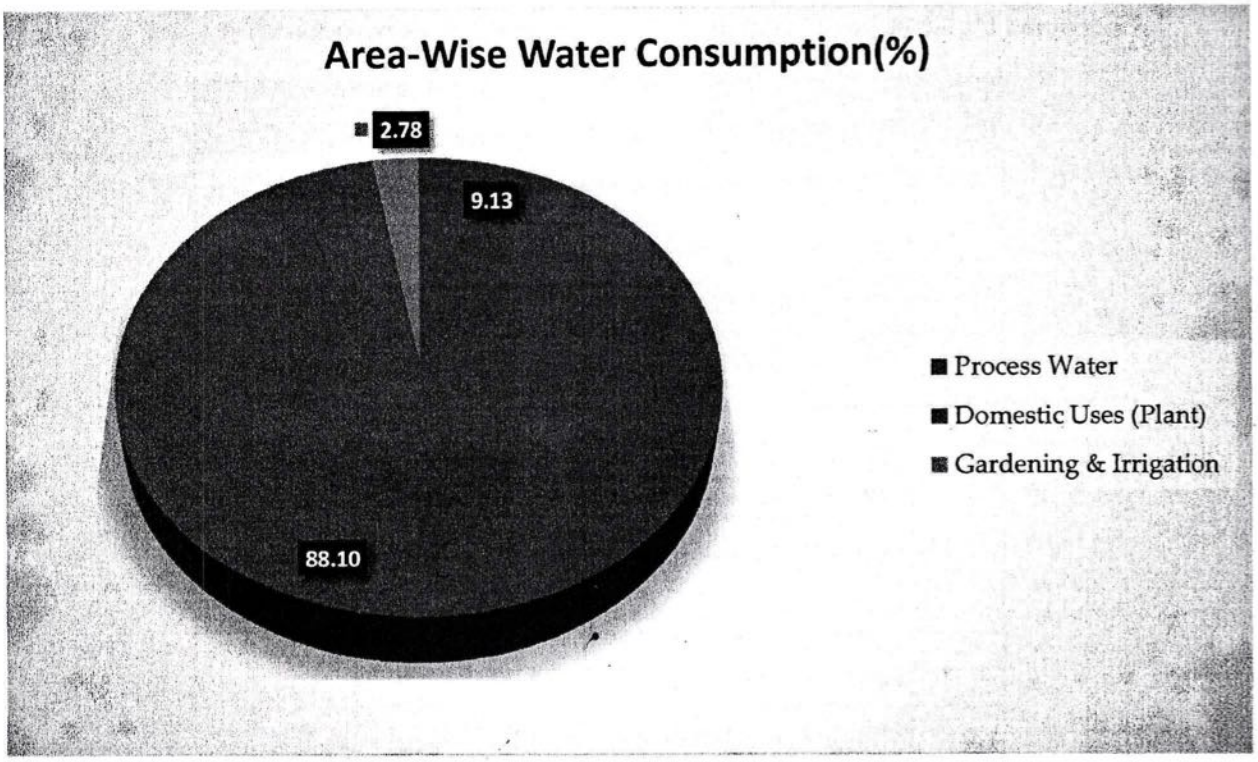


Figure 4: Water Consumption Break Up

Table 9: Total Raw Water Withdrawal for 2019-20, 2020-21 and 2021-2022 Borewells

Year	Month	Source (KL)	Consumption (KL)
2019-20	April	8517	8517
	May	7338	7338
	June	7068	7068
	July	7707	7707
	August	7612	7612
	September	7568	7568
	October	6900	6900
	November	6824	6824
	December	6024	6024
	January	7384	7384
	February	8967	8967
	March	6071	6071
	Total	**87980.00**	**87980.00**
2020-21	April	849	849
	May	3334	3334
	June	6452	6452
	July	6668	6668
	August	5983	5983
	September	6310	6310
	October	8479	8479
	November	8352	8352
	December	8221	8221
	January	7174	7174
	February	6760	6760
	March	8729	8729
	Total	**77311.00**	**77311.00**
2021-22	April	7055	7055
	May	4175	4175
	June	5644	5644
	July	6045	6045
	August	6208	6208
	September	5407	5407
	October	8613	8613
	November	5733	5733
	December	6328	6328
	January	7244	7244
	February	7568	7568

	March	7380	7380
	Total	**77400.00**	**77400.00**

4.6 WATER COSTING

The Audit team has calculated the per KL cost of Raw Water-Borewell. The per KL cost of Raw Water is INR 2.0/KL for FY 2019-20, INR 2.3/KL for FY 2020-21 and INR 2.3/KL for FY 2021-22. The expenses towards energy consumption at borewell, manpower cost, maintenance cost are considered for calculating Raw Water cost. The detail of raw water per KL cost is provided in below table.

Table 10: Per KL Cost of Raw Water Withdrawal-Borewell

2019-20	87980	0	0	1,77,438	2.0
2020-21	77311	0	0	1,81,059	2.3
2021-22	77400	0	0	1,80,355	2.3

4.7 RECOMMENDATION

The system efficiencies of **BW-1, 33.77** respectively which is very less. Therefore, we are recommending for replacement of these pumps with energy efficient pumps to reduce the energy consumption. The total energy saving by replacing these pumps will be **3270 kWh** annually, monetary benefits will be **Rs. 0.3 Lakhs** and payback period will be around **23 Months**. This measure will reduce the per KL cost of water from 2.0 INR/KL to 2.3 INR/KL The detail calculation for pump efficiency, energy saving and payback period are mentioned in below table:

Table11: Pump Efficiency Calculation

	Rated Parameter				Measured Parameter									
Sr. No.	Type of Structure/Location	Power	Motor Eff.	Flow	Volt	Current	PF	Power	Shaft Power	Flow	Head	Hydraulic Power	System Efficiency	Pump Efficiency
	Unit	KW		(m3/hr)	V	A		kW		m3/hr.	M	kW	%	%
1	B.W -01	5.5	80.00%	20	370.00	10.00	0.85	5.45	4.36	18	30.00	1.47	27.01%	33.77%

Table 12: Estimated Energy Saving Potential after Pump Replacement

Particulars	Bore Well No.-01
System Efficiency of Old Pump (%)	33.77%
Motor Input Power at present, kW	5
Estimated Average Operating Efficiency of New Energy Efficient Pump, (%)	65.00%
Estimated Proposed Motor input Power, kW	5
Net Reduction in the power Drawn, kW	1
Working Hours per annum, Hr	6000
Annual Power Saving, kWh	3270
Estimated Investments, INR Lakhs	0.5
Cost of Power, INR/ kWh	8
Total Annual Saving, INR in Lakhs	0.26
Overall Simple Pay Back Period in Months	23

Table 13: Cost Benefits Analysis for Pump Replacement

Total Estimated Investment, Lakhs	0.5
Annual Power Saving, kWh	3270
Cost Of Power, Rs./ kWh	8
Total Annual Saving, Rs. Lakhs	0.3
Overall Simple Pay Back Period in Months	23

4.8 CALIBRATION CERTIFICATES:

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has installed Digital Flow Meter on the Borewells located in Shri Rathi Steel Limited align with UPGWD NOC, plant maintained the daily water withdrawal from Borewells and maintaining monthly and yearly data. The audit team has found that the water meter is in working condition and verifies the meter reading of water meter with portable ultrasonic meter readings during measurement.

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Conducted calibration of the only one water meter. So it's recommended that calibration should be all flow meter must be done every year with NABL certified lab and its record need to maintain.

Table 14: Calibration Detail of Digital Meters

Water Type	Meter Sr. No.	Certificate Number	Date of Calibration	Due date of Calibration
Raw Water	10022094195	UPC/00074/22-23	10/01/2023	09/01/2024

Table 15: Specification Detail of Digital Meters

Flow Meter Sr. No	Metering Technology	Communication Type	Accuracy	Calibration Certificate	Range	Size	Make	Year of Manufacturing
10022094195	Electromagnetic Flow Meter	LAN	± 0.47 %	Yes	5.65 - 339.24 m3/h	100 MM	UPC	-

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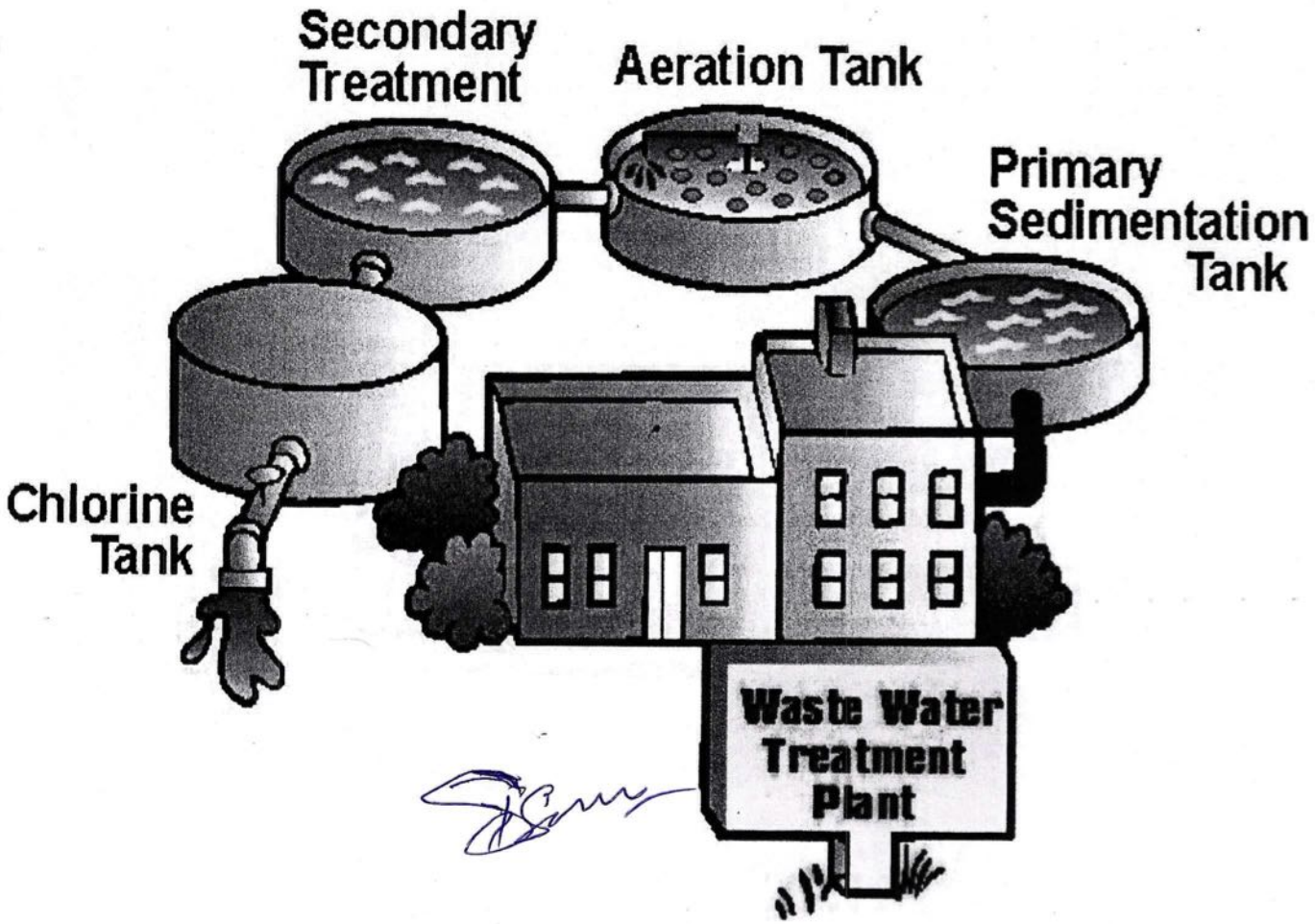

CHAPTER 5

Water Treatment Practices

5 WATER TREATMENT PRACTICES

The Water Treatment Practices in Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. There is No Effluent Treatment Plant (ETP) and There is No Sewerage treatment plant. Minor some Domestic Sewage is discharging out of the Plant Premises. To we avoided in future. And Some Domestic Sewage is discharging Rain harvesting Pit. But as per UPGWD Guidelines Installation of Sewage Treatment Plants (STP) shall be mandatory for new project, where ground water requirement is more than 20 m3/day. The water from STP Shall be utilized for toilet, Flushing, car Washing, Gardening etc. STP Will be installed after the new Project.

5.1 RAW/FRESH WATER TREATMENT:

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. has No WTP Plant. There is No RO plant available in Plant only one Ro Water Collier available.

5.2 EFFLUENT & WASTE WATER TREATMENT & DISPOSAL:

Recycling of process water, reuse of treated wastewater and rainwater harvesting are the important measures of reducing/saving groundwater and conservation on the premises. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has no commissioned ETP facilities to treat effluent water. There is No Sewerage treatment plant. Minor some Domestic Sewage is discharging out of the Plant Premises. to we avoided in future. And Some Domestic Sewage is discharging Rain harvesting Pit. But as per UPGWD Guidelines Installation of Sewage Treatment Plants (STP) Shall be mandatory for new project, where ground water requirement is more than 20 m3/day. The water from STP Shall be utilized for toilet, Flushing, car Washing, Gardening etc. STP Will be installed after the new Project.

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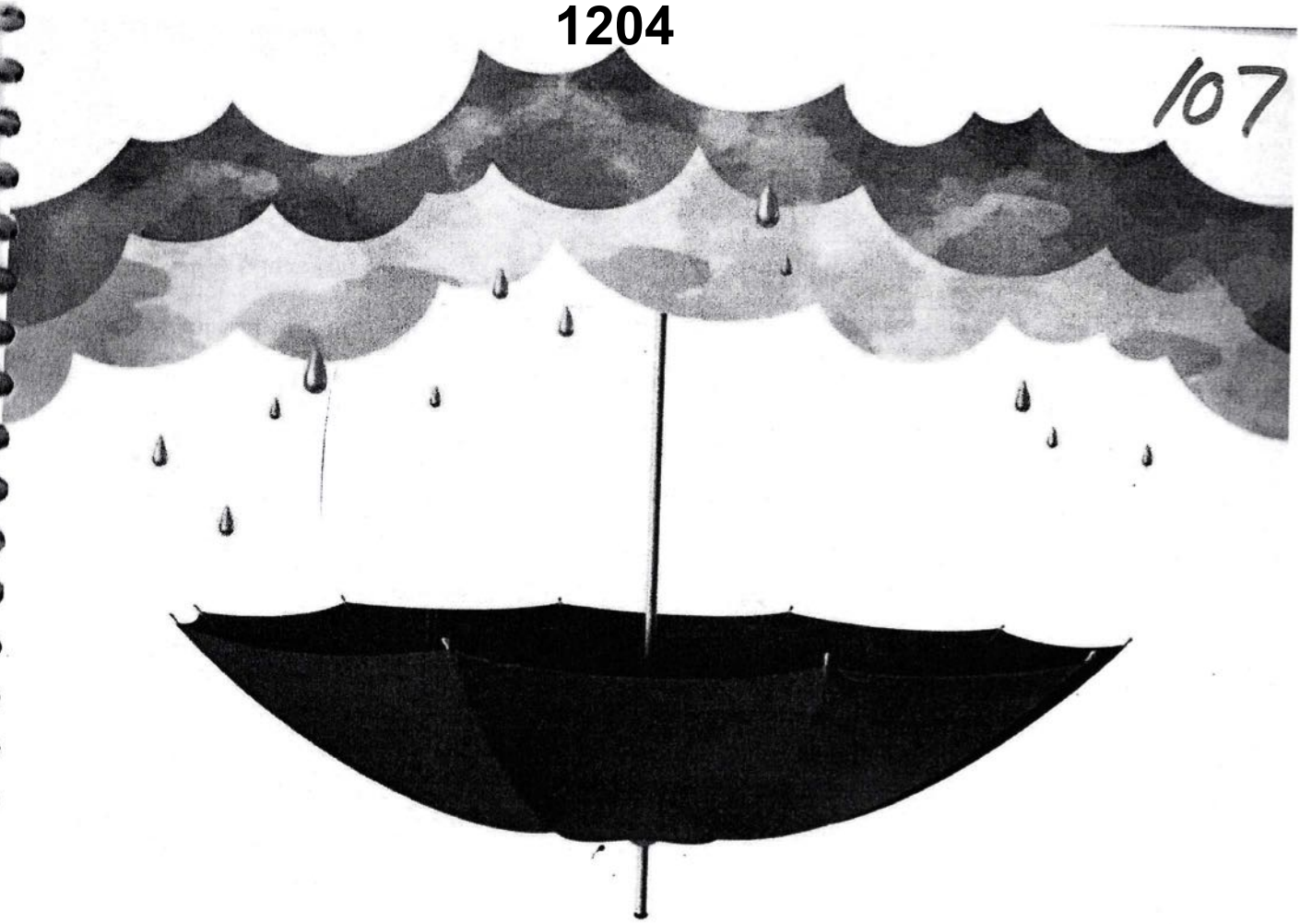


Conserve Rain Water

CHAPTER 6

Rain Water Harvesting

6 Rain Water Harvesting

The concept of rain water harvesting is an ancient one and has become popular in recent times because of the vagaries of the monsoon, depleting water resources, its user friendliness. It has become an important and eco-friendly tool to protect ground water, useful and cost-effective method to boost water resources in any area. Rainwater harvesting is the technique of collection and storage of rainwater at surface or in sub-surface aquifers, before it is lost as surface run-off.

6.1 RAINWATER HARVESTING AT

As per UPGWD NOC guidelines, Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur have allowances for withdrawal of 360 m³/day, Raw Water, it not falls in the category of withdrawal of less than 100 m³/day of raw water. Hence, as per the NOC Rainwater Harvesting Structure or quantum of groundwater recharge has been provided for compliance.

Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Has developed a Rainwater Harvesting Structure in its premises. Roof top connecting system in Rainwater Harvesting Structure.

However, it is to be noted here that, Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur has a good potential for rainwater harvesting as the entire plant rooftop can be utilized as catchment area for harvesting. Hapur district of Uttar Pradesh state receives an annual rainfall of around 269 mm. of rainfall and as such there is a good potential for rainwater harvesting. A study of the potential/quantum of water that can be harvested can be carried out analyzing the catchment area in the premises.

Table 16: Calculation for Availability of Rainwater

S.No.	Particulars	Area (Sqm) (To be filled)	Rain fall (m) (To be filled)	Runoff Coefficient*	Quantum of Run off available (Cum/Year)
	1	2	3	4	5 (2*3*4)
1	Roof Top of building/Shed/	9990	0.27	0.85	2292.71
2	Road/Paved area	6166	0.27	0.65	1082.13
3	Open Land	23185	0.27	0.20	1251.99
4	Green Belt	1729	0.27	0.15	70.02
5	Total (sqm)	41070		Total Quantum of available runoff (cum/y)	**4696.85**

Hence, as seen from above calculations **4696.85 m³** of rainwater runoff is available for harvesting

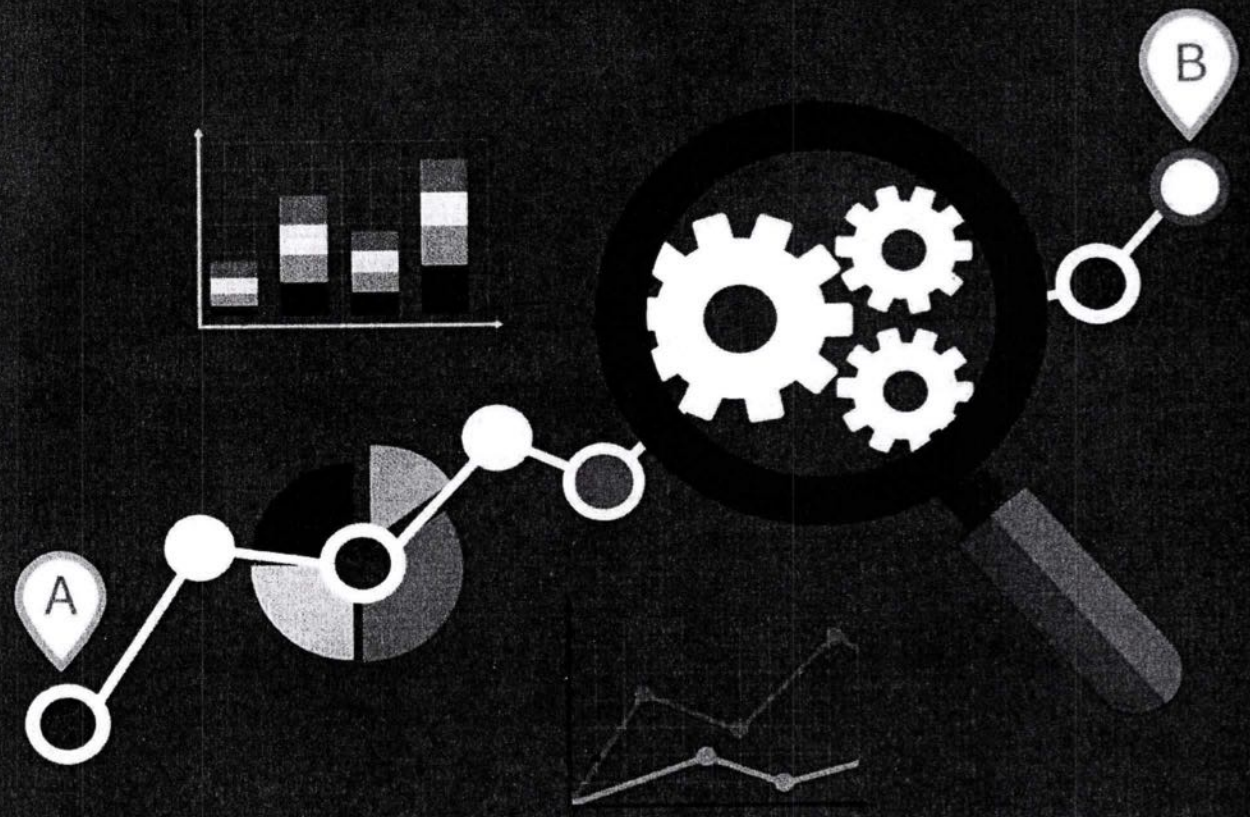
6.2 ENVIRONMENTAL COMPLIANCE (RELATED TO WATER)

1. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur Is having NOC from UPGWD for abstracting **360 m³/Day (108000 m³/Year)**. The audit team has conducted measurement during audit and noticed that daily abstract from all bore well is 252 m3/Day. Because of Plant is not running on full Capacity. Also the audit team has verified the Consent to Operate (CTO) from State Pollution Control Board for manufacturing Steel sariya. Hence, it is in under compliance.

2. As per UPGWD NOC, Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Plant has to install digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s). Shri Rathi Steel Limited. plant has installed digital type water flow meters on borewell and has been recording monthly ground water abstraction data of each well by monitoring daily abstraction data but telemetry system is not started yet. The same is verified during the audit by audit team. Hence, PHDCCI is able to confirm that Shri Rathi Steel Limited. Is maintaining compliance of this requirement.

3. The audit team has checked and verified all the water quality test reports such as Raw Water. All of the reports comply with the environmental factors related to water uses.

4. Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur complies with the guidelines of state Pollution Control Board for manufacturing of Steel sariya. Also complies with the daily limit of water consumption.



DATA ANALYSIS

CHAPTER 7

Data Analysis and Results

7 DATA ANALYSIS & RESULTS

In this Chapter the collected data is analyzed and the result has been discussed with recommendations.

Table 17: Three years of data (Source, Consumption) - Borewells

Year	Month	Source (KL)	Consumption (KL)
2019-20	April	8517	8517
	May	7338	7338
	June	7068	7068
	July	7707	7707
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	December	6328	6328

	January	7244	7244
	February	7568	7568
	March	7380	7380
	Total	**77400.00**	**77400.00**

Cooling Towers

Cooling towers are a very important part of plants. The primary task of a cooling tower is to reject heat into the atmosphere. The make-up water source is used to replenish water lost to evaporation. Hot cooling water from heat exchangers is sent to the cooling tower. Cooling water exits the cooling tower and is sent back to the exchangers.

Range of cooling tower is defined as the difference between cooling tower water inlet temperature and cooling tower water outlet temperature. It is a function of heat load and water circulation rate. Approach is defined as the difference between cooling tower water outlet temperature and ambient wet bulb temperature. Range and Approach terms are presented in pictorial format below:

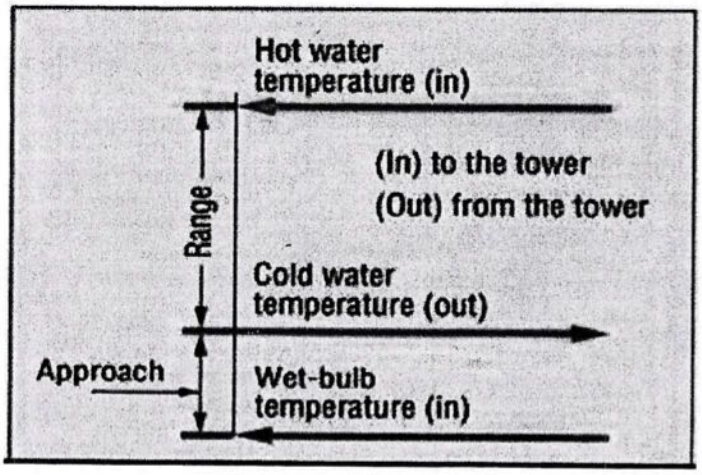

Figure 5: Range and Approach terms in Cooling Towers

The adiabatic saturation of cooling tower (called as cooling tower effectiveness) is an indication of how well the cooling tower is bringing down the water temperature towards the ambient wet bulb temperature. Numbers close to 50% (effectiveness factor at 0.5) are considered good.

Note: Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur. Have One Number Cooling Tower available but during the audit time cooling tower was shutdown.

CHAPTER 8

Water Conservation Opportunities

8. Water Conservation Opportunities

Best management practices (BMPs) are a set of hands-on recommendations that help to identify opportunities and implement programs to save water in the plant. BMPs are developed for the various water-use categories in the office buildings and for monitoring and operational procedures. They are grouped according to indoor water use, outdoor water use, and monitoring and operational procedures. We can tailor water-saving program by using part or all the BMPs depending on budget and environmental requirements. Tips and information are provided on water-saving amounts and cost recovery to help in prioritizing measures and make the most knock for buck.

Based on the information collected and observations, the following can be recommended to reduce water use and increase its efficiency.

8.1 Faucets

Water efficient faucets and fixtures are available in the market nowadays to reduce water consumptions in wash basins by reducing flow without compromising comfort level of user. The audit team has conducted the flow sample base measurement on existing taps installed in wash basin to identify the water saving potential at faucets. It is observed that the average flow of existing tap/faucets in the plant premises is 20 Liters per Minute (LPM). Faucets flows can easily be reduced without affecting the comfort of the water user by using appropriate flow regulator technology for these fixtures. This will result in impressive savings of around 80 percent of faucets water use. Flow regulators, especially the aerators are inexpensive and are easy to install and maintain. This is why they are often considered as the low hanging fruits of water saving programs.

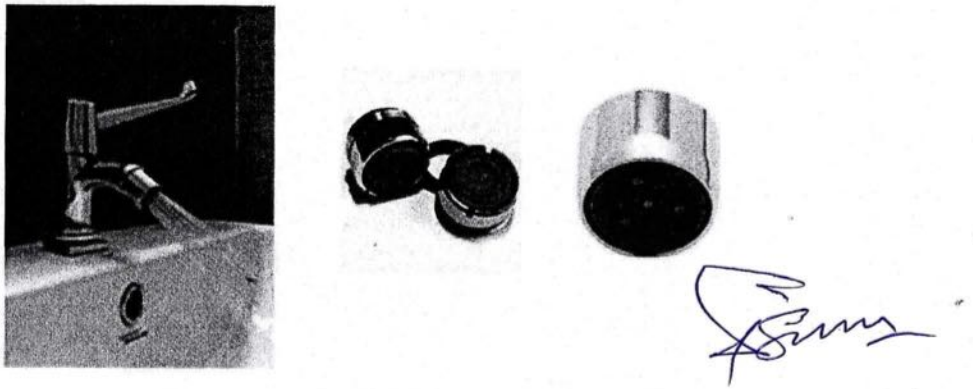

Figure 6: Water Efficient faucets

Therefore, based on sample flow measurement, we recommend the use of water efficient tap/faucets having flow of 3 LPM for the plant premises. The Flow Control aerator generates thin streams (like shower aerator) of water to cover wider area for rinse, when compared to conventional aerators. This results in lesser-run time of faucet and easiness for user and ultimately water saving. Flow Control Aerator can easily be installed in existing faucets.

8.2 Urinals

Low water use urinals: In some of the standard systems, water is applied automatically through a continuous drip-feeding system or by automated flushing at a set frequency, 24x7, regardless of whether or not the urinal has been used. Water consumption varies with the system model at an average of 4 litres per flush. Water-efficient urinals use 2.8 litres per flush and in recent times smart flush systems using 0.8 litres per flush have also been launched.

Waterless urinals: There are various technologies available for waterless urinals. In oil barrier technology, the urinals operate through the use of an oil wall between the urine and the atmosphere, preventing odour from escaping. In another technology, the barrier has been replaced by a seal with a collapsible silicone tube that closes after the fluid has passed through it, to prevent gases from flowing into room. A third system uses biological blocks which include microbial spores and surfactants which can be placed into any urinal, thus eliminating water use. By breaking down the urine into components, buildup of sludge and crystals which causes blockages are prevented. Bidets and urinals water use accounts for 3 percent of office buildings water use.

8.3 Toilets

A dual-flush toilet is a variation of the flush toilet that uses two buttons or handles to flush different levels of water. A significant way to save water in buildings is to replace single-flush toilets with dual flush toilets. The standard dual-flush toilets use six Litres of water on full and three Litres on a half-flush.

Replacing old toilets will result to a reduction of toilet water consumption. More cost-effective results can be achieved by replacing only the toilet trim system.

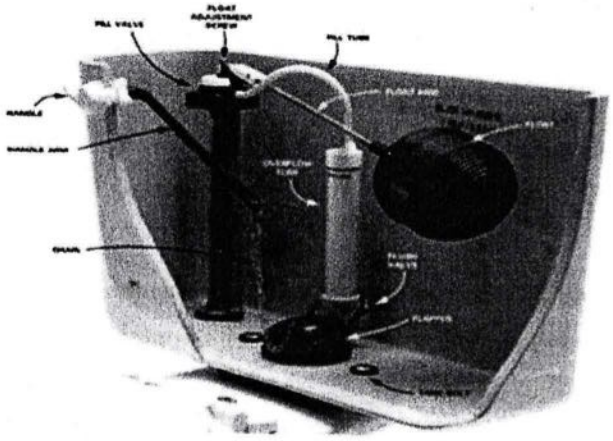

Figure 7: Dual Flush Toilet System

8.4 TOILET TANK BANK

With economical, maintenance free 'Green Toilet Bank' it is very easy to save water on toilet flushing, it helps to save 3 litres water on every flushing, with no sacrifice on performance. Toilet Bank filled with water is hanged inside the toilet flushing tank or reservoir. It will displace an amount of water equivalent to 3 Litres in the tank, which means every flush we will save water, thus saving money. Less the water use, the less is the need to recycle.

Figure 8: Toilet Tank Bank

8.5 Saving Water through Monitoring and Operational Procedures

8.5.1 Identifying and Fixing Leaks

The hidden water leaks can cause loss of considerable water and energy without anyone being aware of it. A small leak can amount to large volumes of water loss. Leaks become larger with time, and they can lead to other equipment failure. Fix that leaky pipe, toilet, faucet, or roof top tank to save considerable amount of money and water. The establishment of a leak detection and repair program would be a most cost-effective way to save money and water in the Plant premises. Following are some best practices to identify and fixing leaks:

The Management must be committed for providing the staff and resources needed to maintain plumbing fixtures and equipment on a regular basis and assuring prompt identification and repair of leaks.

- Repair staff is given the tools needed and is trained to make leak repair a priority activity.
- Staffs are taught to report leaks and other water-using equipment malfunctions promptly.
- Staffs are rewarded for success.
- Rooftop tank overflow or leakage water should flow to rainwater gutter system not to sewage system to allow detection of rooftop water loss.
- Records of the type, location, number, and repair of leaks are kept in a central location.

8.5.2 Water Metering and Sub-metering

The metering and sub-metering of the Plant's water use is essential to understand the water consumption pattern inside the Plant. The accurate measurements enable management to understand maximum and minimum consumption area in the Plant and improve water efficiency in the Plant. Monitoring the water use allows management to know where and when water is being used and where the best opportunities for water savings exist. The Plant already had Digital Flow meters installed on Borewells, although a few areas such as domestic consumption, individual process line, steam condensate etc. requires metering and recording of daily consumption.

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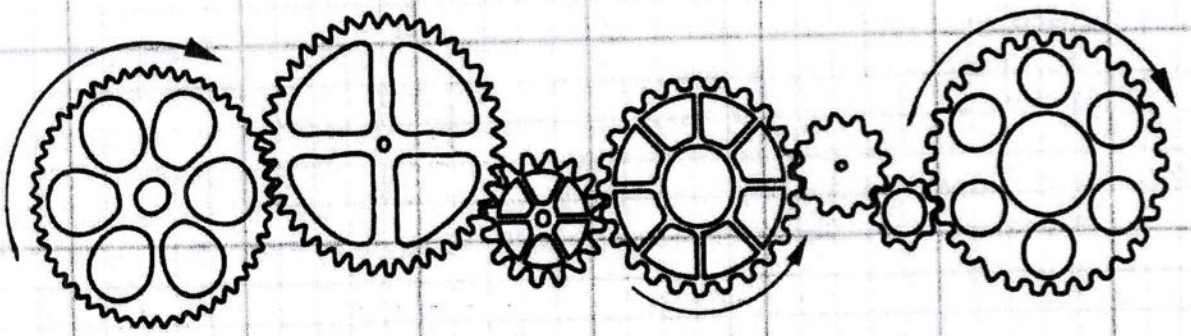

IMPLEMENTATION

CHAPTER 9

Implementation Plan

9. Implementation Plan

The audit team has conducted detail audit of Water Sources, Consumption Area and Discharge side of Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur and noticed that the plant officials has maintained water sources and water treatment plant properly. However, there are few recommendations of the audit team to make Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur Water Sources and Consumption Area more water efficient. The recommendation/implementation plans are provided below:

1. **Reduction of per KL cost by Replacement of Energy In-efficient Water Pumps:**

The system efficiencies of **BW-1, 33.77** respectively which is very less. Therefore, we are recommending for replacement of these pumps with energy efficient pumps to reduce the energy consumption. The total energy saving by replacing these pumps will be **3270 kWh** annually, monetary benefits will be **Rs. 0.3 Lakhs** and payback period will be around **23 Months**. This measure will reduce the per KL cost of water from 2.0 INR/KL to 2.3 INR/KL The detail calculation for pump efficiency, energy saving and payback period are mentioned in below table:

Table 18: Estimated Energy Saving Potential after Pump Replacement

Particulars	Bore Well No -01
System Efficiency of Old Pump (%)	33.77%
Motor Input Power at present, kW	5
Estimated Average Operating Efficiency of New Energy Efficient Pump, (%)	65.00%
Estimated Proposed Motor input Power, kW	5
Net Reduction in the power Drawn, kW	1
Working Hours per annum, Hr	6000
Annual Power Saving, kWh	3270
Estimated Investments, INR Lakhs	0.5
Cost of Power, INR/ kWh	8
Total Annual Saving, INR in Lakhs	0.26
Overall Simple Pay Back Period in Months	23

Table 19: Cost Benefits Analysis for Pump Replacement

Total Estimated Investment, Lakhs	0.5
Annual Power Saving, kWh	3270
Cost Of Power, Rs./ kWh	8
Total Annual Saving, Rs. Lakhs	0.3
Overall Simple Pay Back Period in Months	23

2. The audit team observed that domestic consumption in plant requires metering and recording of daily consumption. It is recommended to install digital water flow meters to monitor the daily consumption.

3. Training and awareness programs would be done regularly at all levels i.e., from Management to operator level. Posters/slogans should be pasted wherever possible.

CHAPTER 10

Annexures

10. Annexures (Measured Data)

- **Flow Measurement of Openwells:**

Source	Flow	Running Hours	Total water extracted (KL/day)
B.W -01	18	14	252.0
Total (Round off)			**252.00**

- **Calculation of Pump Efficiency:**

	Rated Parameter				Measured Parameter									
Sr. No.	Type of Structure/Location	Power	Motor Eff.	Flow	Volt	Current	PF	Power	Shaft Power	Flow	Head	Hydraulic Power	System Efficiency	Pump Efficiency
	Unit	KW		(m3/hr)	V	A		kW		m3/hr.	M	kW	%	%
1	B.W -01	5.5	80.00%	20	370.00	10.00	0.85	5.45	4.36	18	30.00	1.47	27.01%	33.77%

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11. Annexures (Data Provided By Plant)

- NOC for ground water withdrawal to Shri Rathi Steel Limited, Industrial Area, Masuri Gulawathi Road Hapur as per UPGWD guidelines.
- Consent to operate for the manufacturing of paints from State Pollution Control Board.
- Water Quality Test Reports.
- Calibration Certificate.
- Peizometer Data.

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031849

VALID FROM 07/02/2020 TO 06/02/2025

Registration No.: 202107000346

Name of the Owner	VERENDRA KUMAR TYAGI		
Address of the Applicant	PLOT No. - E and C 133-152, PHASE - III, UPSIDC INDUSTRIAL AREA, MASURI-GULAWATHI ROAD, PO. - UDAY RAMPUR NAGLA, DISTT. - HAPUR - 201015 UP	**Application Form Serial No.**	HPUR092 1RIN0065
Date of Submission	13/07/2021	**Specimen Signature**	
Company Name	SHRI RATHI STEEL LIMITED	**Company Address**	E & C 133 to 152, Phase III, UPSIDC Industrial Are
Location Particulars			
District	Hapur	**Block**	DHAULANA
Plot No./Khasra No.	E & C 133 to 152 Phase III, UPSIDC	**Municipality/Corporation**	Yes
Ward No./Holding No.			Industrial Area Hapur
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/09/2002		
Type of Well	Tube Well/Boring	**Depth of the Well (in meter)**	36.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	7.50
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	20.00
Date of Energization (In Case of Electric Pump)		03/09/2002	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	20.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:	108000	**Recharge Required**	270000.00

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1/4

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720808,2720831, Fax:0522-2720784, Email: info@uppcb.in, Website: www.uppcb.com

167003/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022 **Date: 13/10/2022**

To,
M/s
SHRI RATHI STEEL LIMITED
Plot E and C, 133 -152,Phase III, UPSIDC Industrial Area, Masoori-Gulawathi Road, Post- Udairampur Nagla, Distt- Hapur, Uttar Pradesh,HAPUR,

Application Id- 18150119

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI RATHI STEEL LIMITED** located at **Plot E and C, 133 -152,Phase III, UPSIDC Industrial Area, Masoori-Gulawathi Road, Post- Udairampur Nagla, Distt- Hapur, Uttar Pradesh,HAPUR,.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI RATHI STEEL LIMITED **granted for the period from 08/10/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RE-ROLLING OF TMT STEEL BARS (H.S.D.BAR)	2000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	7.0 KLD	Septic Tank	UPSIDC DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

- Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 320 KVA	HSD	1	Particulate Matter	AS PER CPCB NORMS
2	RE-HEATING FURNACE-02 Nos	PNG/LSHS	3	Particulate Matter	30 m above ground level
3	RE-HEATING FURNACE-01 Nos	PNG/LSHS	2	Particulate Matter	30 meter from GL

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER CPCB NORMS
2	2	Particulate Matter	AS PER CPCB NORMS
3	3	Particulate Matter	AS PER CPCB NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.
8. Unit shall ensure to development of green belt based on Miyawaki method.

UTSAV SHARMA

Copy to:

REGIONAL OFFICER, GHAZIABAD

CEO-1, UPPCB, LUCKNOW

REGIONAL OFFICER, GHAZIABAD

NATIONAL APEX CHAMBER

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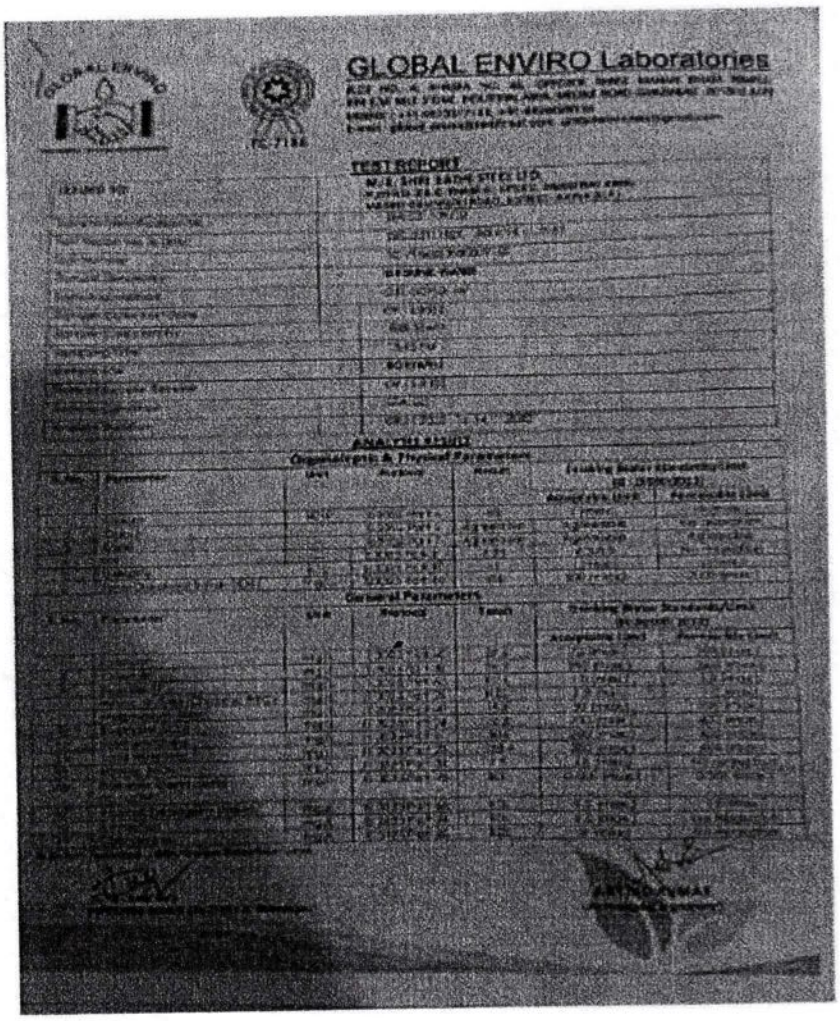

GLOBAL ENVIRO Laboratories

TEST REPORT

ANALYSIS RESULT

UPC CALIBRATION LAB

CC-5404

Lab Address: Plot no. 125, New Tehsil, Dingar Majara Road, Gharaunda, Karnal-132114 (Haryana)

ULR No. :- CC345822000000741F

Calibration Certificate

M/s		
SHRI RATHI STEEL LTD Plot E & C -133 To152, Phase III, Mawri Gulawati Road UPSIDC Industrial Area, Udayrampur Nagla, Dist-Hapur - 201015 (India)	Certificate No	UPC/00074/22-23
	Date of Receipt	10/1/2023
	Calibration Date	10/1/2023
	Issue Date	10/1/2023
	Suggested Due Date	9/1/2024
	P. O/ Challan No	ET/RT/JAN/01-2023
	Instrument Condition	GOOD

Calibrated Instrument Details

Instrument Name	Electromagnetic Flow Meter	Make	UPC
Range	5.65-339.34 m3/h	ID No.	UPC/FM/10022094195
L.C	0.01	Model	UPCS MAG-110
Size	100MM	Sr. No.	10022094195
		Location	UPC Calibration Lab

Used Standards are Traceable to National / International Standards (Direct / through NABL Accredited Lab.)

Standard Instruments Used

S. N.	Instrument Name	Make/Model No.	Sr. no.	Certificate No.	Calibration Date	Valid Upto	Traceability
1	Electro Magnetic Flow meter	E&H / PROMAG W 400	84WN720001	MPC/23027/002	27/04/2022	26/04/2023	CC-3360
2	Density Meter	OMICRON 1-50	21619090	INI/22/2013/MASS	26/07/2022	25/07/2023	CC-2189

Calibration Procedure	Comparison Method		
Temperature	25± 3 °C	Humidity	53%

Discipline :- Fluid Flow

Calibration Result

Sr. No.	UUC Value (in m3/hr)	Master Value (in m3/hr)	Temp. (°C)	Density	Velocity	Expanded Uncertainty +/- %
1	31.510	31.420	25.500	0.99	0.29	0.43
2	31.550	31.440	25.500	0.99	0.29	
3	31.550	31.450	25.500	0.99	0.32	
4	31.500	31.440	25.500	0.99	0.29	
5	96.500	96.200	25.500	0.99	0.28	0.32
6	96.550	96.320	25.500	0.99	0.29	
7	96.570	96.340	25.500	0.99	0.29	
8	96.610	96.430	25.500	0.99	0.31	
9	176.880	176.460	25.500	0.99	0.24	0.36
10	176.710	176.320	25.500	0.99	0.22	
11	176.670	176.150	25.500	0.99	0.30	
12	176.450	176.450	25.500	0.99	0.24	
13	242.930	242.350	25.500	0.99	0.24	0.30
14	242.800	242.320	25.500	0.99	0.28	
15	242.880	242.390	25.500	0.99	0.28	
16	242.900	242.400	25.500	0.99	0.31	

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UPC CALIBRATION LAB

CC-3458
Lab Address: Plot no. 125, Near Tehsil, Dugar Majara Road, Gharaunda, Karnal-132114 (Haryana)

ULR No. :- CC345822000000074F

Calibration Certificate

M/s		
SHRI RATHI STEEL LTD Plot E & C -133 To 152, Phase III, Mauza Gulawati Road UPSIDC Industrial Area, Udayrangpur Nagla, Distt-Hapur - 201015 (India)	Certificate No	UPC/00074/22-23
	Date of Receipt	10/1/2023
	Calibration Date	10/1/2023
	Issue Date	10/1/2023
	Suggested Due Date	9/1/2024
	P. O/ Challan No	ET/RT/JAN/01-2023
	Instrument Condition	GOOD

"DUC- Device Under Calibration

Meter K Factor-

The reported expanded uncertainty is at coverage factor (k=2)which corresponds to at coverage probability of approximately 95% for a normal distribution

Note:

1. The calibration Results only relates to the objects calibrated as mentioned in this certificate.
2. This calibration certificate documents the traceability to National/International Standard which realize the units of measurements according to system of units (SI).
3. The calibration Certificate may not be reproduced other than full except the permission of laboratory.
4. The user is obligated to have the object calibrated at appropriate intervals.

Calibrated By

Calibration Engineer

Approved By

For UPC

Page- 2 of 3

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHRI RATHI STEEL LIMITED vide

Consent Order No. 1300322\$/ Water Dated : 03/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of RE-ROLLING OF TMT STEEL BARS (H.S.D.BAR) - 2000 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	Drain	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard
1	Quantity of Discharge	7.0 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Shri Rathi Steel Ltd- Hapur
Peizometer Reading Start of the Month April 2019 to March 2022

Month	Peizometer Reading Start of the Month (m) Average
Apr-19	19.52
May-19	19.28
Jun-19	19.57
Jul-19	18.21
Aug-19	19.49
Sep-19	17.33
Oct-19	15.69
Nov-19	17.68
Dec-19	23.09
Jan-20	22.68
Feb-20	24.19
Mar-20	36.88
Apr-20	32.50
May-20	21.21
Jun-20	24.46
Jul-20	32.96
Aug-20	23.25
Sep-20	36.12
Oct-20	32.07
Nov-20	25.44
Dec-20	29.19
Jan-21	21.12
Feb-21	23.23
Mar-21	26.13
Apr-21	41.64
May-21	39.74
Jun-21	33.91
Jul-21	35.77
Aug-21	34.17
Sep-21	29.18
Oct-21	27.23
Nov-21	23.68
Dec-21	21.19
Jan-22	24.22
Feb-22	30.12
Mar-22	28.49

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1233 Annexure R-19/9

EUROTHERM by Rathi
Experts ki muhar

7STAR
Har zaroorat ka right fit!

136

Date 08.01.2025

सेवा में,
क्षेत्रीय अधिकारी
30.90 प्रदूषण नियंत्रण बोर्ड
गाजियाबाद (यूपी)

विषय- <u>आयरन **व** स्टील (सरिया) का उत्पादन कार्य बंद करने हेतु सूचना</u>

महोदय,

उपरोक्त विषय के संदर्भ में पार्थी के द्वारा अवगत कराया जा रहा है, कि प्रार्थी के परिसर में दिनांक 24.11.2024 से आयरन व स्टील (सरिया) का उत्पादन कार्य बंद कर दिया गया है। आयरन व स्टील (सरिया) का उत्पादन का कार्य हमारे द्वारा पुनः जब भी Start किया जायेगा, तो आपको विधिवत सूचित कर दिया जायेगा।

पत्र सूचनार्थ व आवश्यक कार्यवाही हेतु प्रेषित है।

धन्यवाद,

श्री राठी स्टील लिमिटेड

अधिकृत प्रतिनिधि

08/1/2025
REGIONAL OFFICE
U.P. Pollution Control Board
Ins-2 Sector-16, Vasundhra
Ghaziabad

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644 | **E:** career@shrirathigroup.com
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
Works: Plot E & C- 133 to 152, Phase III, Masuri Gulawati Road UPSIDC Industrial Area, P.O. Udayrampur Nagla, Distt. Hapur- 201015
T: +91-9821199351,52
GSTIN: 09AAACS4554L1Z0 | **CIN:** U65993DL1992PLC046954 | www.shrirathigroup.com

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U.P. State Industrial Development Authority

UPSIDA

REGIONAL OFFICE :
U.P.S.I.D.A.
C-2, 4th Floor, Mahaluxmi Mall,
RDC, Raj Nagar,
GHAZIABAD(UP)
Phone : 2821103
Fax : 2822157
Website : www.upsidc.com
CIN – U26960UP1961SGC002834

M/s Sri Rathi Steel Limited
Sri Gopal Rathi
R/o A-29 Sector-65
Noida-201301

संदर्भ संख्या 7393 /एसआईडीए/ दिनांक 09/11/05

विषयः–भूखण्ड संख्या–सी.एन–133 से सी.एन.–152 औद्योगिक क्षेत्र, मसूरी गुलावटी रोड, हापुड के संबंध में।

महोदय

अवगत कराना है कि उपरोक्त भूखण्ड का आवंटन/हस्तान्तरण आपको पत्र सं0 409 दिनांक 27.04.2004 द्वारा Rolling Mill इकाई की स्थापना हेतु किया गया था तथा तदनुसार लीजडीड का निष्पादन दि0 08.10.2004 को किया था। संज्ञान में आया है कि आप द्वारा इकाई से दूषित जल को बिना ट्रीट किये निस्तारित किया जा रहा है तथा साथ ही इकाई के ठोस अपशिष्ट का भी उचित डिस्पोजल नही किया जा रहा है जो कि पर्यावरणीय दृष्टिकोणों से उचित नही है।

अतः आपको निर्देशित किया जाता है कि कृपया इकाई का दूषित जल को ई0टी0पी0 के माध्यम से ट्रीट करते हुये उसका प्रयोग/निस्तारण करने का कष्ट करें तथा साथ हीं इकाई के ठोस अपशिष्ठ का भी समुचित निस्तारण करना सुनिश्चित करें।

कृपया नोट करें कि यदि आप द्वारा उपरोक्तानुसार कार्यवाही नही करने पर लीजडीड की शर्तो के तहत आपके विरूद्ध नियमानुसार कार्यवाही की जायेगी, जिसके लिये आप स्वंय उत्तरदायी होगें।

भवदीय,

(प्रदीप कुमार सत्यार्थी)
क्षेत्रीय प्रबन्धक

सं0 /एसआईडीए/ दिनांकः–

प्रतिलिपि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आई0 एन0 एस0–2, सेक्टर–16, बसुन्धरा, गाजियाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(प्रदीप कुमार सत्यार्थी)
क्षेत्रीय प्रबन्धक

Coin No-1763
SHRI RATHI STEEL
Date 11/11/05 H/DR/KSM/AKM
Marketing/Account/Purchase

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EUROTHERM by Rathi
Experts ki muhar

7STAR
Har zaroorat ka right fit!

Dated: 07.02.2025

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To,
The Regional Manager
U.P. State Industrial Development Authority (U.P.S.I.D.A)
C-2, 4th Floor, Mahaluxmi Mall
RDC, Raj Nagar
Ghaziabad, Uttar Pradesh

REPLY TO THE LETTER NO. 7393/SIDA DATED 09.01.2025 ISSUED BY U.P.S.I.D.A

INDEX

For Shri Rathi Steel Limited
Shree Rathi Steel Ltd.
Through its Authorized Representative
Authorised Signatory

Office of the Regional Manager U.P.S.I.D.A. 15/02/2025

Shri Rathi Steel Ltd.
Corporate Off.: A-29, Sector 65, Noida 201 301 T: +91 120 4744644 | **E:** career@shrirathigroup.com
Regd. Office: J-1/202, DDA Flats, Kalkaji, New Delhi -110019
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EUROTHERM by Rathi
Experts ki muhar

7 STAR
Har zaroorat ka right fit!

Dated: 07.02.2025

139

To,
The Regional Manager
U.P. State Industrial Development Authority (U.P.S.I.D.A)
C-2, 4th Floor, Mahaluxmi Mall
RDC, Raj Nagar
Ghaziabad, Uttar Pradesh

RE: REPLY TO YOUR LETTER NO. 7393/SIDA DATED 09.01.2025

SUBJECT: REGARDING PLOT NO. CN-133 TO CN-152 INDUSTRIAL AREA, MUSSOORIE GULAVTI ROAD, HAPUR.

Dear Sir,

1. This is to bring your kind attention that we are in receipt of a letter dated 09.01.2025 issued by your good offices to us thereby informing us that it has come to your notice that our company i.e. M/s Shri Rathi Steel Limited (herein after referred as the "***Company***") is discharging the contaminated water from the company without treating it and at the same time the solid waste of the Company is also not being disposed of properly which is not appropriate from environmental point of view. Vide your aforesaid notice/letter you further directed us to treat the waste water of the Company through Effluent Treatment Plant (ETP) and use/dispose it off and also ensure proper disposal of the solid waste of the unit.
2. By way of the present reply we are taking the liberty to bring certain facts into your kind knowledge.
3. That the Company M/s Shri Rathi Steel Limited, situated at Plot No. E & C-133 to 152, Phase-III, UPSIDC Industrial Area, Masuri Gulawati Road, Hapur-201015 (U.P.) involved in the business of production of Iron and Steel i.e. TMT BAR. In the production of TMT Bar, M S Ingot / M S Billet is used as raw material which is heated in Re-heating Furnace through LSHS Fuel and Iron and Steel i.e. TMT BAR is produced through rolling mill.
4. That previously, cooling towers were also installed in the company premises to maintain the temperature of the rolling mill and along with the cooling towers which were used for cooling of the rolls and the finished steel bars. Further, Storage Tanks were also built to store water, whose total capacity was more than 10 lakh liters (however, with the stoppage of manufacturing of TMT Bars, the said cooling towers have been dismantled).
5. That, during the production of iron and steel, water from the storage tank installed with the cooling tower goes to the rolling mill through a pipeline and after cooling the finished goods materials, the water returns to the storage tank, the water collected in the storage tank is cooled through a pump in the cooling tower and the stored cooled water is reused in the

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For Shri Rathi Steel Limited
Authorised Signatory

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13. That it is submitted that in the production/manufacturing of TMT Bars, no chemicals were either used ever or discharged from the Company and the Company is complying with all the standard parameters set out by various departments. It is further submitted that in compliance of all the relevant guidelines, the Company has submitted its water audit report to the concerned department and all times, have taken the necessary steps to adhere to the guidelines issued by concerned departments.
14. That it is pertinent to mention that the production of Iron and Steel has been stopped in the company's premises from 24.11.2024 and the Company is now manufacturing GFRP products and if the production work of iron and steel is re-started again in future, your good offices will be informed. This information has already been shared with Uttar Pradesh Pollution Control Board on 08.01.2025.
15. That our Company is a law-abiding entity and believes in the importance of a pollution free environment and makes every endeavor to not to pollute the environment and safeguard and protect our environment from any kind of pollution be it water, air and any other kind.
16. The test reports, audit reports and other documents referred herein above are attached along with this reply for your kind reference.

Thanking you

For Shri Rathi Steel Limited

Shree Rathi Steel Ltd.
Through its Authorized Representative
Authorised Signatory

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1155 OF 2024

IN THE MATTER OF:
Kaushalendra Kumar **... Applicant**

Versus

Union of India & Ors. **... Respondent(s)**

KNOW ALL to whom these presents shall come that I/We, Shiv Kr. Sharma, Authorized Signatory of M/s Shri Rathi Steel Limited having its registered office at Flat No. J-1/102, DDA Flats, Kalkaji, New Delhi - 110019, the abovenamed **Respondent No. 19** do hereby appoint BBS Legal to be our Advocates in the above-noted case and authorize them:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Courts/Supreme Court of India subject to payment of fees.

To sign, file, verify and present pleadings, inspect files & documents & obtain copies thereof, appeal, cross objections or petitions for execution, review, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit &/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration, differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case.

To appoint and instruct any other legal Practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so & to sign the power of attorney on our behalf.

And I / We the undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts as if done by me/us for all intents and purpose.

And I / We undertake that I / we or my / our duly authorised agent would appear in Court on all hearings & will inform the Advocate for appearance when the case is called.

And I / We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

"And I/We the undersigned do hereby agree that I/We shall not claim any compensation, nor the Advocate/s shall be liable for any compensation if he/she fails to appear in the court or fails to conduct or withdraws from the case due to non-payment of fee as per settlement or for reason of any request/call given by Bar Association/s or Councils/s."

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 30th day of December 2024.

ACCEPTED

BBS LEGAL **Advocates & Consultants** 614, Tower-C, Noida One Corporate Towers Sector-62, NOIDA-201309 Phone: 9999989029 Email: pulkit@bbslegal.in	**PULKIT SRIVASTAVA** D/1513-A/2010	**SUMIT GAUR** D/1584/2005	**RANJEET MISHRA** D/3379/2019	SHRI RATHI STEEL LTD. AUTHORISED SIGNATORY **CLIENT** Identified by

Tanisha Sharma
(D-3543 - 2023)

Gmail

In Re: OA No. 1155/2024, "Kaushalendra Kumar vs Union of India & Ors."

1 message

BBS Legal <bbslegal.in@gmail.com> Mon, Apr 21, 2025 at 4:57 PM
To: jawahar@jlaw.in
Cc: PULKIT SRIVASTAVA <pulkit@bbslegal.in>

Dear Sir,
PFA the Reply on behalf of Respondent No. 19 - Shri Rathi Steel Limited to the Original Application bearing no. 1155/2025.
Kindly consider this mail as advance service of the same.
Thanks & Regards

Respondent 19 REPLY .pdf

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Ranjeet Mishra
Senior Associate | BBS Legal
Advocate
Mobile: +91 9971863566
Email: bbs@bbslegal.in
Noida Office: 614, Tower C, "Noida One" Corporate Towers, Sec-62, Noida – 201309
Mumbai Office: 316, 12-New Bake House, Maharashtra Chamber of Commerce Lane, Mumbai – 400023